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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

M.P-275/2000 order pg-1
allowed date-19/01/2001

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SECTION OFFICER (Judl.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

44/2000

OF 199

Applicant(s) *Kshiteendra Kumar Malakar*

Respondent(s) *Union of India and o/s.*

Advocate for Applicant(s) *Mr. K. N. Choudhury*
Mr. P. Bhownick

Advocate for Respondent(s) *Mr. B. C. Das.*
C. G. S. C.

Notes of the Registry	Date	Order of the Tribunal
<p>Application form and within time. C. E. of Rs. 50/- deposited vide IPO No. 458009 Dated 2/2/2000</p> <p><i>10-2-2000</i></p> <p>Service of notices prepared and sent to D. Section for issuing of the same to the respondents through Regd. post with A/D, vide D.No. 458/459 Dtd 14-2-2000.</p> <p><i>MS 7/2/2000</i> <i>MS 7/2/2000</i></p> <p><i>pg MS 9/2/2000</i></p>	<p>8.2.2000</p>	<p>Application is admitted. Issue usual notices. Returnable by four weeks.</p> <p>Mr K.N.Choudhury, learned Sr.counsel prays for an interim order of stay of Annexure-V order dated 28.1.2000. Mr A. Deb Roy, learned Sr.C.G.S.C submits that he has no instructions at this stage. On hearing the counsel for the parties the annexure-V impugned order dated 28.1.2000 is stayed until further orders insofar as it relates to the applicant.</p> <p>List on 9.3.2000 for written statement and further orders.</p> <p><i>MS</i> Member</p> <p><i>MS</i> Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal
<p>8-3-2000</p> <p>① Service Report are still awaited, But R.N. on 2 served.</p> <p>② No. written statement has been filed.</p> <p><i>34</i></p>	<p>9.3.00</p>	<p>Two weeks time is allowed for filing of written statement on the prayer of Mr. A. Deb Roy, learned Sr. C.G.S.C.</p> <p>List on 24.3.00 for written statement and further orders.</p> <p><i>[Signature]</i> Member(J)</p> <p><i>[Signature]</i> Member(A)</p>
<p>23-3-00</p> <p>① Service Reports are awaited</p> <p>② W/Statement by <i>[Signature]</i> has been filed.</p>	<p>trd</p> <p>24.3.00</p> <p>lm</p>	<p>Written statement has been submitted. Serve the copy of the written statement to the opposite party.</p> <p>List for hearing on 17.5.00.</p> <p><i>[Signature]</i> Member</p>
<p><i>[Signature]</i> 23/3</p>	<p>17.5.2000</p> <p><i>[Signature]</i></p>	<p>Adjourned to 21-7-2000</p> <p>By order</p>
<p>The case is ready for hearing as regards Mrs.</p> <p><i>[Signature]</i> 16/11/2000</p>	<p>21-7-00</p> <p>13-11-2000</p>	<p>on Bench & available. Adj. to 13.11.00</p> <p>NO D.B. Adjourned to 9.3.2001.</p> <p><i>[Signature]</i> 13/11</p>
<p></p>	<p>19.1.01</p> <p>pg</p>	<p>In view of the order passed in M.P. 275/2000 list this case on 24.1.2001 for hearing before the single Bench.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p></p>	<p>24.1.</p>	<p>Left on 1-2-2001</p> <p><i>[Signature]</i> 24/1</p>

CA 44/2001

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Notes of the Registry	Date	Order of the Tribunal
	2/2/2001 Shillam	List on 7.2.2001.
	7.2.01	<p style="text-align: right;">B/S/O M</p> <p>On the prayer of Mr. B.C. Das learned counsel for the applicant case is adjourned to 9.2.01 for hearing.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p>
<p>28.2.2001</p> <p>Copy of the order has been sent to the Office, for study the same to the applicant as well as to the B.C. & S.C.</p> <p><i>[Signature]</i></p>	9.2.01	<p>Heard learned counsel for the parties. Hearing concluded. Judgement delivered in open court, kept in separate sheets. The application is dismissed. No order as to costs.</p> <p style="text-align: right;"><i>[Signature]</i> Member(A)</p>
	trd	

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./~~R.A.~~ No. 44 of 2000 of

DATE OF DECISION 9.2.2001

Kshitendu Kumar Malakar

PETITIONER(S)

Mr. B.C.Das

ADVOCATE FOR THE
PETITIONER(S)

VERSUS -

Union of India

RESPONDENT(S)

Mr. A. Deb Roy, Sr. C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS

THE HON'BLE MR. K.K.SHARMA, MEMBER (A).

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.

K. K. Sharma

A

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 44 of 2000

Date of decision : This the 9th day of February, 2001.

Hon'ble Mr. K.K.Sharma, Member (A).

Kshitendu Kumar Malakar,
Son of Shri Kshirod Ranjan Malakar,
Roypatti, Karimganj,
District : Karimganj (Assam).

...Applicant

By Advocate Mr. B.C.Das

-Versus-

1. Union of India,
Represented by Secretary,
Department of Finance,
New Delhi.
2. Commissioner of Customs,
N.E.Region, Shillong.
3. Commissioner of Central Excise,
Shillong

...Respondents

By Advocate Mr. A. Deb Roy, Sr. C.G.S.C.

—
O R D E R (ORAL)

SHARMA K.K., MEMBER (A).

In this application the applicant has challenged the order of transfer No.3/2000 dated 28.1.2000 issued by the Commissioner of Customs, Shillong transferring the applicant from Dawki Land Customs Station to Central Excise, Shillong.

2. The applicant joined the Customs and Central Excise Department in the year 1984. From 1984 to 1994 the applicant served the Agartala Customs Division in different units. In 1994 he was transferred to Karimganj Customs Division vide order No. 4/99 dated 9.4.99. The applicant was transferred from Karimganj Division to Dawki Land Customs Station within six months vide order No. 22/99 dated 16.11.99 the applicant was transferred from Dawki Land Customs Station to Bholaganj Land Customs

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10 K Sharma

Station. It is claimed that the respondent No.2 issued a circular on 21.9.99 giving the transfer guidelines. As per the said circular Inspectors who had been posted continuously in LCS/ Preventive post were due for transfer after two years. As such the applicant who was working at Land Customs Station, Dawki could be transferred only after two years. It is stated that the transfeer order dated 16.11.99 has been issued in violation of the guidelines issued by the respondent No.2. It is stated that the parents of the applicant are staying at Karimganj and they are not keeping good health and they are under medical treatment. The applicant has two school going children. As the transfer is made in the mid year the same will effect their academic career. The applicant had never represented before the respondents for posting at Dawki. The applicant prays that he should be allowed to complete his tenure at Dawki. The applicant made a representation dated 19.11.99 with respondent No.2 through proper channel. The said representation is still pending. As the respondents did not consider the representation dated 19.11.99 the applicant approached this Tribunal by filing O.A. 417/99. By order dated 13.12.99 this Tribunal gave direction to the respondents to dispose of the representation of the applicant dated 19.11.99 within one month by staying the order of transfer. Till disposal of the representation, the applicant was allowed to continue in his present place of posting. While the applicant was expecting the disposal of his representtion he was surprised to receive the impugned order No. 3/2000 dated 28.1.200 by which the services of the applicant have been placed at the disposal of Collector of Central Excise. The applicant has challenged this order alleging that it is irregular,

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1c (U) Sharma

arbitrary and malafide especially when the representation filed by the applicant is still pending for disposal. It is claimed that the applicant cannot be transferred to any place without disposing the representation dated 19.11.99. The applicant has prayed for setting aside the impugned order of transfer dated 28.1.2000.

2. Shri B.C.Das, learned counsel appearing on behalf of the applicant argued that as per the transfer policy which has been placed at Annexure-2 to the O.A. the Inspector working in Land Customs Station would be due for transfer only on completion of two years at a station. As the applicant was posted at Dawki on 9.4.99 on transfer he was not due for transfer.

3. The respondents have filed written statement. Shri Deb Roy learned Sr. C.G.S.C. argued that Customs and Central Excise are the two branches of the same department. As per the transfer policy Inspectors are due for transfer after four years in one branch. The applicant has completed nine years in customs with a break of four months. The children of the applicant are studying at Karimganj and not staying with the applicant at Dawki. His parents are also not staying with him. He pointed out that transfer of the applicant to Shillong would not be in any way inconvenient to the applicant as Karimganj, where his family stays, is nearer to Shillong than Dawki or Bholaganj. He referred to Annexure 1 to the written statement which is the order dated 16.6.93 of Principal Collector of Customs and Central Excise, Calcutta laying down the established policy of the department. As per the guidelines Inspectors of Customs and Central Excise work for a period not exceeding four years in one branch and with a maximum of two years within one station. He submitted that the applicant has been

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10/11/99

working in Customs department for more than nine years. If the applicant has been transferred to the Central Excise Department on completion of nine years the transfer cannot be considered arbitrary, as it is as per the established policy of the department. He submitted that two years posting at a station should be within the limit of ^{4 yrs.} in either branch of the Department. He also argued that the transfer of the applicant was made as per the transfer guidelines of Department and it cannot be said to be in violation of the order of the Tribunal passed in O.A. No. 417/99 dated 13.12.99. He also relied on the decision of this Tribunal in O.A. 231/99 dated 24.11.99 in the case of Shri Pranab Sikdar Vs. U.O.I & Ors. which was also a case of transfer from Customs wherein the Tribunal held that "the period of stay in a particular station according to the guidelines dated 30.6.1994 is normally 4 years. But premature transfer of an employee can be directed by a competent authority if administratively required. The administrative necessities are best known to the authority concerned and he is the best judge how to meet such necessities."

4. I have considered the submissions made by the learned counsel for the applicant as well as for the respondents. It is seen that the applicant has completed more than 9 year in customs department and as per the terms and guidelines issued by the Principal Collector of Customs and Central Excise the normal stay in one branch of the department is four years. Having completed nine years in customs department the applicant was overdue for transfer. The applicant has been transferred after a long stay in customs department. Such order of transfer cannot be called arbitrary/mala fide. The personal difficulties mentioned by the applicant in

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K C Chhabra

the application have been disputed by the respondents, as his family has not been staying with him. The transfer has been made as per the policy laid down by the Principal Collector of Customs and Central Excise, Calcutta. The respondent No. 2 has issued the transfer order within the guidelines/policy laid down by the Principal Collector, Customs and Central Excise as such the same cannot be called arbitrary. As such interference of the Tribunal is not required with the transfer order dated 28.1.2000 so far as the applicant is concerned.

5. The application is accordingly dismissed. There will however, be no order as to costs.

K.K. Sharma
(K.K.SHARMA)
Member (A)

trd

98 7 FEB 2000

গুৱাহাটী কেন্দ্রীয়
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH :
AT GUWAHATI.

(An application under Section 19 of the Administrative
Tribunals Act, 1985)

Title of the Case : Original Application No. 44/2000.

Kshitendu Kumar Malakar Applicant

-Versus -

Union of India and Others. Respondents.

I N D E X

Sl. No.	Annexure	Particulars of the Documents	Pages
1.		Application	1 to 12
2.		Verification	13.
3.	Annexure-I	Impugned Order No. 22/99 dt. 16.11.99	14 to 16
4.	Annexure-II	Office Order dated 21.9.99 issued by Respondent No. 2	17
5.	Annexure-III.	Representation dtd. 19.11.99.	18
6.	Annexure-IV.	Order dtd. 13.12.99 passed in OA No. 417/99	19 & 20
7.	Annexure-V.	Impugned Order No. 03/2000 dt. 28.01.2000.	21 to 29

For use in Tribunal's Office.

Date of Filing :

Registration No. :

Registrar :

Kshitendu. Mr. Malakar

Filed by:
Binod Chandra Das
Advocate. S
7.2.2000

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL::GUWAHATI BENCH::
AT GUWAHATI.

ORIGINAL APPLICATION NO. 44 /2000.

BETWEEN :

Kshitendu Kumar Malakar,
Son of Shri Kshirod Ranjan Malakar,
Roypatti, Karimganj,
District : Karimganj(Assam)

...Applicant.

- A n d -

- 1) Union of India
Represented by Secretary,
Department of Finance,
New Delhi.
- 2) Commissioner of Customs,
N.E. Region, Shillong.
- 3) Commissioner of Central Excise,
Shillong.

.... Respondents.

DETAILS OF APPLICATION:

1. Particulars of Order against which the application has been made :

1. This application is made against the Order No. 03/2000 dated 28.01.2000 issued by the Commissioner of Customs, North-Eastern Region, Shillong Transferring/ placing the services of the applicant at the disposal of

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the Commissioner, Central Excise, Shillong.

2. Jurisdiction :

The applicant declares that this Hon'ble Tribunal has got jurisdiction to adjudicate the matter in regard to which this application is made.

3. Limitation :

The applicant further declares that this application is well within the period of limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the Case :

4.1) That the applicant is a citizen of India and a permanent resident of the State of Assam in the district of Karimganj (Assam). The applicant joined the then Customs and Central Excise Department in the year 1984 as an Inspector. From 1984 to 1994 the applicant served the Agartala Customs Divisions in different units. In 1994, the applicant was transferred to Karimganj Customs Division. Thereafter vide order No. 4/99 dated 9.04.99 issued by the Respondent No. 2, the applicant was transferred from Karimganj Division to Dawki LSC. It is pertinent to state herein that the applicant neither represented nor opted for the transfer, but complied with the said order. Barely after six months the applicant has again been transferred from Dawki LSC to Bholaganj LSC vide Order No. 22/99 dated 16.11.99

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Ksh. Indu. Mr. Malakar

issued by Respondent No. 2.

A copy of the impugned Order dated 16.11.99 is annexed hereto and is marked as Annexure-I.

4.2) That the applicant states that the office of the Respondent No. 2 vide C. No. II(26)20/ET-III/95 dated 21.9.99 has issued a circular governing Annual General Transfer of Superintendents/Inspector Grade C. As per the said office Order/Circular, Inspector who have been posted continuously in the Divisional Office, Ranges, LCS/Preventive Post for a period of six years and above, three years and two years respectively will be due for transfer. From the above office order it can be gathered that the applicant who is working as Inspector in Land Custom Station at Dawki can be transferred only after two years. It would also be seen that the applicant worked for five years from 1994 to April, 1999 at Karimganj Division. This is the professed norms and this is what has been incorporated in the office order dated 21.9.1999. The Respondents must justify their departure from such professed norms. It would thus be seen that the aforesaid transfer order dated 16.11.99 has been issued in violation of the guidelines noted above.

A copy of the said office order dated 21.9.99 issued by the office of the Respondent No. 2 is annexed hereto and marked as Annexure-II.

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4.3) That the applicant states that apart from violating the guidelines issued by the Respondent No. 2, the Respondents have also violated the professed norms governing transfer in passing the impugned Order. It is brought to the notice of this Hon'ble Tribunal that the applicant's parents who are aged persons are staying at Karimganj. Both the parents are suffering from old age ailments and are under medical treatment and are not in a position to move to Bholaganj. Besides the petitioner who has two school going children are in their mid academic stream and the transfer order will adversely affect their academic career. In this connection it would also be pertinent to mention that the applicant was transferred from Agartala Division to Karimganj Division in public interest and not at the option or request of the applicant. Therefore, having regard to the above guidelines, the respondents are duty bound to allow the applicant to complete his tenure of two years at Dawki LSC.

4.4) That the applicant states that the applicant served the department with utmost sincerity and devotion and there is no blemish what-so-ever in his service career. Recently the applicant has been selected for superintendent scale of pay under Assured Career Progression scheme by the D.P.C.

4.5) That the applicant states that the Respondents while issuing the aforesaid order of transfer violated

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Kshitinda. Mr. Malaha

but to approach this Hon'ble Tribunal by way of filing O.A. No. 417/99. In the said Original Application the applicant pressed into service all the grounds mentioned above. This Hon'ble Tribunal being prima facie satisfied about the illegality committed by the authority in passing the order No. 22/99 dated 16.11.99 was pleased to dispose of the O.A. No. 417/99 vide order dated 13.12.99 with direction to the respondents to dispose of the representation dated 19.11.99 submitted by the applicant by a speaking order. It was also ordered that till disposal of the representation the applicant shall be allowed to continue in his present place of posting, i.e Dawkia L.S.C. Liberty was also given to the applicant to approach this Hon'ble Tribunal if he still feels aggrieved.

A copy of the said order dated 13.12.99 passed in O.A. No. 417/99 is annexed hereto and is marked as Annexure-IV.

4.8) That meanwhile w.e.f 8.12.99 the applicant went of an earned leave and the applicant is still on leave.

4.9) That after passing of the order dated 13.12.99 in O.A. No. 417/99, the applicant immediately served a copy thereof before the respondents for compliance. But till date the respondents have not disposed of the representation. At least, till date the respondents have not communicated anything to the applicant in this regard.

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Kshiteendra - Mr. Malabar

4.10) That while the matter rested at thus the applicant ~~was~~ was shocked and surprised to receive the impugned order No. 03/2000 dated 28.01.2000 issued by the respondent No. 2 by which the services of the applicant has been placed at the disposal of the respondent No. 3, that too, in a different department.

A copy of the said impugned order No. 3/2000 dt. 28.01.2000 is annexed hereto and is marked as Annexure- V.

4.11) That the impugned action is highly irregular and arbitrary, in as much as, the respondents have been actuated by gross malafide in placing applicant at the disposal of the respondent No. 3, especially when the representation filed by the applicant is still pending for disposal. Moreover, in view of the order dated 13.12.99 passed in O.A. No. 417/99, the applicant cannot be transferred to any place without disposing the representation dated 19.11.99. It would thus appear that the respondents have acted in total non-application of mind and by taking into account irrelevant consideration. Therefore, the impugned order is ~~not~~ legally not sustainable.

4.12) That the applicant states that the respondents have committed contempt of this Hon'ble Tribunal's order dated 13.12.99 passed in O.A. No. 417/99 in transferring the applicant to Central Excise Department. Before placing the services of the applicant at the

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K. S. S. du. Mr. Malaban

disposal of the respondent No. 3 the respondents ought to have disposed of the representation dated 19.11.99. The same having not been done it is not open to the respondents to resort to the impugned action in so far as the applicant is concerned.

4.13) That the applicant states that the applicant is still working at Dawki LSC, in as much as, the applicant has not been released from Dawki LSC pursuant to the impugned order dated 28.01.2000. Therefore, there is no impedient to pass appropriate interim order to protect the rights and interest of the applicant.

4.14) That under the facts and circumstances stated above this Hon'ble Tribunal may be pleased to set aside the impugned order of Transfer dated 28.01.2000 in so far as the applicant is concerned.

4.15) That this application has been filed bonafide and in the interest of justice.

5. Grounds for relief with legal provisions :

5.1) For the applicant has acquired legal and valuable right to complete his tenure posing of two years at Dawki Land Customs Station in view of the office order dated 21.9.99. The same having been flouted, the impugned order of transfer is legally not sustainable.

5.2) For that the applicant has been discriminated

Contd....9.

Resit de Mr. Malaban

in the matter of transfer and posting in violation of the aforesaid office order dated 21.9.1999.

5.3) For that the impugned order is legally not sustainable as admittedly the same is violative of the aforesaid office order and professed norms, in as much as the applicant has not completed his tenure posting at Dawki LSC.

5.4) For that the action of the Respondents is not disposing of the representation dated 19.11.99 and communicating the result of the applicant is also violative of the law laid down by the Apex Court. It is true that transfer orders can be issued in administrative exigency, but in effecting such transfers, the Authority is bound to take note of the guidelines governing such transfers. Further, if any representation is filed, the same has to be disposed of having regard to the guidelines as well as the hardship faced by the Government servant. The same having not been done, the impugned order is legally not sustainable.

5.5) For that the Authority miserably failed to take note of the hardship that would be caused to the children of the applicant if the applicant is to be transferred at mid stream. This is a relevant consideration which the Authority failed to take note of the same. In the name of administrative exigency, the applicant and his family members cannot be subjected to harassment.

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Kshitadun. Mr. Malalen

5.6) For that it would be extremely difficult for the wife of the applicant to look after his old and ailing parents and his two children at Karimganj. Moreover, in Bholaganj there is no good school where the applicant's children can get admitted.

5.7) For that the respondents ought not to have passed the impugned order dated 28.01.2000 without disposing the representation in terms of the order of this Hon'ble Tribunal.

5.8) For that the respondents have violated administrative fair play and has displayed object arbitrariness in passing the impugned Order.

6. Details of remedies exhausted :

That the applicant begs to state that he has exhausted all the remedies available to him and there ~~is no~~ is no other alternative remedy than to approach the Hon'ble Tribunal by way of filling this application.

7. Matters not previously filed or preuding before any other court.

That the applicant further begs to declare that he has not previously filed and writ petition/ application or suit before any court or authority or any other Benches of the Hon'ble Tribunal regarding the grievances for which this application has been made

Contd...11.

Kshifunda Mr. Malaker

and nor they are pending before any of them.

8. Relief Sought for :

Under the facts and circumstances, the applicant prays that the instant application be admitted, records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of the records be further pleased to grant the following relief.

8.1) To set aside and quash the impugned Order No. 03/2000 dated 28.01.2000 issued by Commissioner of Customs, North Eastern Region, Shillong, Respondent No. 2 as far as applicant is concerned.

8.2) To allow the applicant to complete his tenure posting under Dawki Land Customs Station.

8.3) Cost of the application.

8.4) Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and as may be deem fit and proper.

9. Interim order prayed for :

Pending disposal of this application the applicant prays that the impugned order No. 03/2000 dated 28.01.2000 as far as applicant is concerned be suspended.

contd...12.

Kshiranda. G. Malakar

10. The application is filed through Advocate.

11. Particulars of the I.P.G.

- i) I.P.O. No. : 458009
- ii) Date of Issue : 7.2.2000.
- iii) Issued from : Guwahati.
- iv) Payable at : Guwahati.

12. List of Enclosures :

As stated in the Index.

Contd..Verification.

Kshirendu Kr. Mallick

VERIFICATION

I, Shri Kshitendu Kumar Malakar, son of Shri Khirod Ranjan Malakar, aged about 45 years, resident of Roypatti, Karimganj, Dist. Karimganj (Assam) do hereby solemnly verify that the statement made in paragraphs 4.3, 4.4, 4.5, 4.8, 4.9, 4.11, 4.12, 4.13, 4.14, and 4.15 are true to my knowledge, those made in paragraphs 4.1, 4.2, 4.6, 4.7 and 4.10 being matters of records are true to my information derived therefrom and the rest are my humble submissions before the Hon'ble Tribunal and I have not suppressed any material facts of the case.

And I sign this verification on this 7th day of February, 2000 at Guwahati.

Kshitendu Kr. Malakar
Applicant.



OFFICE OF THE COMMISSIONER OF CUSTOMS
NORTH EASTERN REGION
SHILLONG

ORDER NO. 22 / 1999

Dated, Shillong the 16th November, 1999.

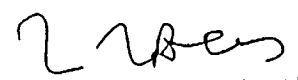
Sub:- Transfer & Postings, Rotation & Adjustments in the Grade
of Inspectors of Commissionerate Of Customs, North
Eastern Region, Shillong - Orders Regarding.

Sl.No	Name Of The Officer	Place Of Posting	
		From	To
1.	R.K. Dorendrejit Singh	Moreh C.P.F. Imphal Customs Division	Law Branch Guwahati Customs Division
2.	M. Mahanta	Anti-Smuggling Unit, Aizawl Aizawl Customs Division	Khawazawl C.P.F. Aizawl Customs Division
3.	Ms. T. Shylla	Hqrs. Prev. Unit Customs Hqr., Shillong	Anti-Smuggling Unit Shillong Customs Division
4.	Ms. Karabi Das	Anti-Smuggling Unit Guwahati Customs Division	Hqrs. Prev. Unit Customs Hqr., Shillong
5.	Ms. V. Muivah	Anti-Smuggling Unit Shillong Customs Division	Anti-Smuggling Unit Guwahati Customs Division
6.	W.H.K. Singh	Balat P.P. Shillong Customs Division	Technical Branch Imphal Customs Division
7.	B.B. Tiwari	Technical Branch Shillong Customs Division	Dawki L.C.S. Shillong Customs Division
8.	Raj. Sharma	Shellabazar L.C.S. Shillong Customs Division	Pallel C.P.F. Imphal Customs Division
9.	Bikash Chakrabarty	Khawzawl C.P.F. Aizawl Customs Division	Hqrs. Narcotic Cell Customs Hqr., Shillong

-15-
24

Sl.No	Name Of The Officer	Place Of Posting	
		From	To
10.	Kapil Nath Sharma	Hqrs. Prev. Unit Customs Hqr., Shillong	Disposal Unit Customs Hqr. Shillong
11.	Lalthanlianna	Anti-Smuggling Unit Aizawl Customs Division	Hqr. Narcotic Cell Customs Hqr., Shillong
12.	A.S. Phanbuh	Borsora L.C.S. Shillong Customs Division	Balat P.P. Shillong Customs Division
13.	Netra Prasad Joshi	Bholaganj L.C.S. Shillong Customs Division	Dawki L.C.S. Shillong Customs Division
14.	K.K. Malakar	Dawki L.C.S. Shillong Customs Division	Bholaganj L.C.S. Shillong Customs Division
15.	S.K.Chaliha	Dawki L.C.S. Shillong Customs Division	Pynursla P.P. Shillong Customs Division
16.	M. Laloo	Anti-Smuggling Unit Shillong Customs Division	Shellabazar L.C.S. Shillong Customs Division
17.	R.K. Debendra Singh	A.P.R.O. Imphal Customs Division	Hqrs. Narcotic Cell Customs Hqr., Shillong
18.	Swaroop Sharma	Disposal Unit Customs Hqr., Shillong	Hqrs. Prev. Unit Customs Hqr., Shillong
19.	A.K.Nandi	Hqrs. Prev. Unit Customs Hqr., Shillong	Anti-Smuggling Unit Shillong Customs Division
20.	Rajib Chakrabarty	Badarpur C.P.F. Katinganj Customs Division	Hqrs. Prev. Unit Customs Hqr., Shillong

All the officers named above should be relieved and join on or before 30.11.99.


(K. K. DAS) 16.11.99.
COMMISSIONER OF CUSTOMS
NORTH EASTERN REGION
SHILLONG

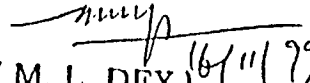
Kshiranda. ter: Malakar

C.No. II(3)1/ET/CC/CELL/SH/99/5505-62

DI. 16.11.99.

Copy forwarded for information and necessary action to :-

1. The Commissioner of Central Excise, Shillong .
2. The Joint Commissioner(P&V), Customs & Central Excise, Shillong .
3. The Joint Commissioner(Tech), Customs & Central Excise, Shillong.
4. The Assistant Commissioner(P&I), Customs Hqr.Office, Shillong .
5. The Deputy/Assistant Commissioner of Customs _____ (ALL). Copy meant for the concerned officer(s) is/are enclosed herewith for causing delivery .
6. The C.A.O., Customs & Central Excise, Shillong.
7. The P.A.O., Customs & Central Excise, Shillong .
8. The Administrative Officer(CUS), Customs Hqr.Office, Shillong .
9. The Superintendent _____ (ALL).
10. The Superintendent, Customs Hqr. Office, Shillong .
11. The Branch-in-charge, ET. II & III/ Accts. I & II/ Confidential/ Vigilance Branch of Customs & Central Excise, Shillong .
- ✓ 12. Shri/Smti R. K. Durendrajit Singh, Inspector, for compliance .
13. The General Secretary, Group 'C' Executive Officers Association, Customs & Central Excise, Shillong .
14. Guard File .


(M. L. DEY) 16/11/99
ASSISTANT COMMISSIONER(P&I)
CUSTOMS HEADQUARTER
N.E.R. ::: SHILLONG

ANNEXURE III

CUSTOMS & CENTRAL EXCISE : SHILLONG

C.No.II(26)/EP-III/95/ 60975-1037 dated 23 Sep 1999

To

- The Assistant Commissioner () Cus./ C.Ex.
Hqrs Office, Shillong
- The Assistant Commissioner of Cus., Shillong Div (A)
- The Assistant Commissioner of Cus., _____
- The Superintendent () _____

Subject : Option for Annual General Transfer of Superintendent/ Inspector Grade-C/Reg.

Action is being initiated for the Annual General Transfer of Superintendents and Inspectors posted in Customs and Central Excise Commissionerates, Shillong.

Superintendents who have been posted in the same station, Section/Office and in Customs & Central Excise for continuous period of 4 (four) to 6 (six) years, 2 (two) years and 4 (four) years respectively will be due for transfer.

Similarly, Inspectors who have been posted continuously in the Divisional Office, Ranges (out-side Divisional Office), L.C.S/P.P.S, Customs formations and in office of the Commissioner of Central Excise/ Customs Hqrs Office, Shillong for a period of 6 (six) years and above, 3 (three) years, 2 (two) years, 4 (four) years and 6 (six) years to 8 (eight) years respectively will also be due for transfer.

It is, therefore, requested to forward the options of officers for posting in Customs & Central Excise in order of preference for next posting indicating the reasons therefor. Options in the prescribed proforma (enclosed) should reach this office on or before 31.10.99. Options received after 31.10.99 will not be taken into consideration for Annual General Transfer of 1999. It is, therefore, requested to take personal initiative to send the options to this office on or before 31.10.99. While forwarding the proforma it may be ensured that the same is duly verified by the Head of Office.

Please acknowledge receipt.

sd/-

(B. THAMAR)
Joint Commissioner (P&V)
Customs & Central Excise
Shillong.

Kshirada. Ur Malaller

To
The Commissioner of Customs
North Eastern Region, Shillong.

Sub-Representation against sudden transfer and prayer for retention.

Respected sir

Most humbly and respectfully, I lay the following few lines before your sagacious mind for sympathetic consideration.

That Sir, I am an Inspector and have been transferred from Karimganj Division to Dawki L.C Station as per order of the Commissioner of Customs vide his office order no 4/99 Dated 09.04.99, communicated under endorsement no II(3)I/ET/CC/CELL/SH/99 Dated 04.04.99. It is pertinent to mention that I have neither represented nor opted for this unit, but complied with the order of the administration.

It is shocking that once again I am ordered to be transferred to Bholaganja LCS in term of the order no 22/99 Dated 16.11.99 of the Commissioner of Customs, Shillong and that too within a spell of 6 months for no apparent reason. It is irony of fate that I am transferred on public interest to Dawki and I have complied with the order and once I settled my family score, I am again transferred to Bholaganja, which has brought me severe hardship.

In this regard, I like to mention that the transfer policy formulated by you and communicated to this office vide Shillong Division Cno II(27)1/EI/AC(SH)/Cus-DIV/95/799-801 Dated 14.10.99 forwarding the memo of the Joint Commissioner (P&V) no II(26)20/ETIII/95/60975-1037 Dated 23 sept.99 has categorically enunciated the transfer policy and it was made 2 years criteria for a station posting and moreover, those who are ripe for the transfer were given option to submit their choice of posting. I have neither completed 2 years nor given a chance to submit an option, as I do not come under any criteria for transfer. I have consciously not done any wrong in my works nor my superior ever noticed anything adverse, hence I do not deserve punishments by way of frequent transfers, while others more senior were not touched.

That sir, I feel aggrieved by the frequent transfers, not in consonance with the transfer policy and feel denied of equitable justice, as some will be transferred based on policy and option, hence I lodge my grievance before your honour for sympathetic consideration.

Under the circumstances, I fervently pray to your good self to kindly retain me at my present place of posting at Dawki or else I may be allowed to move to the appropriate authority for seeking justice.

Yours faithfully,
Kshitendra. K. Malakar
(K.K. Malakar)
Inspector, Dawki LCS

Copy forwarded to

- 1) The Asstt. Commissioner of Customs, Shillong Division with the request not to relieve till the decision of the representation.
- 2) The Superintendent Dawki LCS with the similar request not to relieve till decision of the representation. (K.K. Malakar)

Kshitendra. K. Malakar

SL. NO. 573
ANNEXURE - IV

FORM NO. 4
(See Rule 42)

In The Central Administrative Tribunal
GUWAHATI BENCH : GUWAHATI

ORDER SHEET
APPLICATION NO. 412/99 OF 199

Applicant(s) *Kshiteendu Kumar Malakar*

Respondent(s) *Union of India and ors.*

Advocate for Applicant(s) *Mr. K.N. Choudhury*
Mr. P. Bhowmik

Advocate for Respondent(s) *Ms. B. Das*
C.G.S.C.

Notes of the Registry	Date	Order of the Tribunal
-----------------------	------	-----------------------



13.12.99


Present : Hon'ble Mr Justice D.N.Baruah,
Vice-Chairman.

The applicant has approached this Tribunal challenging the frequent transfer orders. According to the applicant within months he was transferred from one place to another for the second time, which has caused great hardship to the applicant and the members of his family. He submitted Annexure-III representation dated 19.11.1999 but as nothing was done and the transfer order was going to be implemented the applicant has approached this Tribunal.

Heard Mr K.N.Choudhury, learned counsel for the applicant and Mr B.C.Pathak, learned Addl.C.G.S.C for the respondents. It is true that frequent transfers cause dislocation and hardship to the members

contd...

Kshiteendu Kumar Malakar

Notes of the Registry	Date	Order of the Tribunal
<p>13.12.99</p> 	<p>13.12.99</p>	<p>of the family. The rule also suggests that a person normally should not be transferred within 2 to 3 years. However on the prayer of the employee transfer can be made prior to that also. The impugned transfer order does not indicate any such emergent nature. On considering the submissions of the learned counsel for the parties I feel that the authority should dispose of the representation as early as possible, at any rate, within a period of one month from the date of receipt of this order and communicate the same to the applicant. While disposing of the representation the authority shall look to the relevant rules and various decisions of the apex Court and pass a reasoned order. Till disposal of the representation the applicant shall be allowed to continue in his present place of posting. If the applicant is still aggrieved he may approach this Tribunal.</p> <p>The application is disposed of. No order as to costs.</p>

Sd/-VICE CHAIRMAN.

Certified to be true Copy

प्रमाणित प्रतिलिपि

Deputy Registrar (G)
Central Administrative Tribunal,
Guwahati Bench

[Signature]
14/12/99

[Handwritten signature] Mr. Malakar



OFFICE OF THE COMMISSIONER OF CUSTOMS
NORTH EASTERN REGION
SHILLONG.

ORDER No. 03/2000
Dated, Shillong the 28th January, 2000.

Subject : Transfer and posting, rotation and adjustment in the grade of Inspectors - Orders Regarding.

The following transfer and posting, rotation and adjustment in the grade of Inspectors of Commissionerate of Customs, North Eastern Region, Shillong are hereby ordered with immediate effect and until further orders.

Sl. No.	Name of the Officer	Place of posting.	
		From	To
	S/Shri		
01.	Balaram Pegu.	Sibsagar Range. Jorhat C. Ex. Division	Agartala Airport. Agartala Customs Division.
02.	Dulal Bhowmick.	Agartala Range. Silchar C. E. Div.	Do
03.	S. Mazumdar.	Do	DHP Unit Agartala Customs Division.
04.	S. K. Chakraborty.	Do	Disposal Unit Agartala Customs Division.
05.	M. L. Choudhury.	Do	Technical Branch Agartala Customs Division.
06.	S. Misra.	Makum Range Tinsukia C. Ex. Division.	Do
07.	M. Banik.	Agartala Range. Silchar C. E. Div.	DHP Unit Agartala Customs Division.
08.	Ratan Chakraborty.	Khowai L.C.S. Agartala Customs Division.	Agartala L.C.S. Agartala Customs Division.

Continued on next page.

*Attested
Biswajit Chandra Das.*

Kshitinder Kr. Malakar

09.	D. Mazumdar.	Sabroom L.C.S. Agartala Customs Division.	DHP Unit, Agartala Customs Division.
10	A. T. Livingstone.	Agartala Range. Silchar C. E. Division.	Do
11.	A. Choudhury.	DHP Unit Agartala Customs Division.	Khowaighat L.C.S. Agartala Customs Division.
12.	B. Bhattacharjee.	Bishalgarh P.P. Agartala Customs Division.	Srimantapur L.C.S Agartala Customs Division.
13.	B. H. Dutta.	Muhurighat L.C.S. Agartala Customs Division,	Bishalgarh P.P. Agartala Customs Division.
14.	D. Modak.	Statistics Branch Central Excise Hqrs. Shillong	Sabroom P.P. in addition Monubazar P.P.
15.	Babul Mazumdar.	Divisional A/E Unit Guwahati	Muhurighat L.C.S. Agartala Customs Division.
16.	Dongginlian	Lunglei P.P. Aizawl Customs Division.	Khazawl C.P.F. Aizawl Customs Division.
17.	P. K. Neihzial	A.P.R.O. Customs Hqrs. Shillong	A.P.R.O. Aizawl Customs Division.
18.	M. Guite.	Serchip P.P. Aizawl Customs Division.	Disposal Branch Aizawl Customs Division.
19.	L. H. Feihrem.	Silchar C.P.F. Karimganj Customs Division	A/S Unit. Aizawl Customs Division.
20.	T. Ginkhanmong	A.P.R.O. Aizawl Customs Division.	Khawzawl C.P.F. Aizawl Customs Division.
21.	L. Hmar.	Khawzawl C.P.F. Aizawl Customs Division.	Serchip P.P. Aizawl Customs Division.
22.	A. Bhuyan.	Technical Branch, Dimapur Customs Division.	Anti - Smuggling Unit Dimapur Customs Division.
23.	C. Baruah.	Tinsukia III Range Tinsukia C. E. Division.	Law/Disposal Branch. Dimapur Customs Division
24.	G. Simte.	Namong L.C.S. Dimapur Customs Division.	Anti - Smuggling Unit Dimapur Customs Division.

Continued on next page

Kshifendu. Mr. Malakar

25.	L. Happyson.	A/S Unit Dimapur Customs Division.	Nampong L.C.S. Dimapur Customs Division.
26.	P. K. Taye.	Law/Disposal Unit. Dimapur Customs Division.	A/S Unit Dimapur Customs Division.
27.	P. L. Saikia.	Tinsukia II Range Tinsukia C. E. Division.	Technical Branch. Dimapur Customs Division.
28.	Ajoy Ghosh.	Audit Branch. Guwahati C. Ex.	A/S Unit. Guwahati Customs Division.
29.	H. C. Sharma.	Nagaon Range. Guwahati C. Ex. Division.	Tezpur C.P.F. Guwahati Customs Division.
30.	Madan Baruah.	Landing Range. Guwahati C. Ex. Division.	Ghasuapara L.C.S. Guwahati Customs Division.
31.	Ms. Karabi Das.	A/S Unit. Guwahati Customs Division.	Technical Branch Guwahati Customs Division.
32.	G. C. Mandal.	Barpata Road Range Guwahati C. Ex. Division.	Mankachar P.P. Guwahati Customs Division.
33.	P. D. Kakaty.	A/S Unit. Guwahati Customs Division.	I.C.D. Amingoon, Guwahati Customs Division.
34.	N. Nandi.	Jagiroad Range Guwahati C. Ex. Division.	Tezpur C.P.F. Guwahati Customs Division.
35.	J. M. Bora.	A.P.R.O. Guwahati Customs Division.	Anti Smuggling Unit Guwahati Customs Division.
36.	B. R. Boro.	Chapaguri A/E Dhubri C. Ex. Division	Daranga L.C.S. Guwahati Customs Division.
37.	D. Deka.	Tura C.P.F. Guwahati Customs Division.	Dalu P.P. Guwahati Customs Division.
38.	D. K. Mahanta.	Dalu P.P. Guwahati Customs Division.	Tura C.P.F. Guwahati Customs Division.
39.	Swapan Das.	P.B.C. I Range. Guwahati C. Ex. Division.	A.P.R.O. Guwahati Customs Division.
40.	D. Chakraborty.	I.C.D. (DEEC) Amingoon Guwahati Customs Division.	A/S Unit. Guwahati Customs Division.

Continued on next page.

Kshiranda, Mr. Madhavan

41.	D. P. Bora.	Golaghat Range Jorhat C. Ex. Division.	Customs Divisional Office Guwahati
42.	Arvind Kr. Singh	C.C. Cell Hqrs. Office Shillong	A/S Unit Guwahati Customs Division.
43.	C. K. Chanda.	Dhubri C. Ex. Division	Baghmara L.C.S. Guwahati Customs Division.
44.	Ramendu Dutta.	O/o. the Commr. of Appeals Guwahati.	Mahendragang P.P. Guwahati Customs Division.
45.	P. Mahanta.	DEEC (I.C.D) Amingaoan Guwahati Customs Division.	Disposal Unit Guwahati Customs Division.
46.	R. Pathak.	A/E Unit Dhubri C. Ex. Division.	Rangia C.P.F. Guwahati Customs Division.
47.	A. Dutta.	A/S Unit Guwahati Customs Division.	Law Branch Guwahati Customs Division.
48.	Bhagirath Baruah.	C. Ex. Hqrs. Audit. Guwahati	A/S Unit. Imphal Customs Division.
49.	Stephen M. Thang.	Disposal Unit. Aizawl Customs Division.	Moreh C.P.F. Imphal Customs Division.
50.	S. Chakma.	Jowai P. P. Shillong Customs Division.	Do
51.	T. K. Singh	Dhalai P. P. Karimganj Customs Division.	Do
52.	K. R. Nath.	Valuation/Audit Branch, Dhubri C. Ex. Division.	A/S Unit. Imphal Customs Division.
53.	G. Pannei	Daranga L.C.S. Guwahati Customs Division.	Pallel C.P.F. Imphal Customs Division.
54.	Sheikh Laloo	C. Ex. Range. Shillong	Do
55.	N. Meiraba.	Anti Srauggling Unit, Imphal Customs Division.	Churachandpur P.P. Imphal Customs Division.
56.	T. Nungshi Singh	Technical Branch, Imphal Customs Division,	Anti Smuggling Unit, Imphal Customs Division.

Continued on next page.

Kshitendu. Kr. Meelakar

	M. K. Goswami.	C.C. Cell, Customs Hqrs. Shillong.	Sutarkandi L.C.S. Karimganj Customs Division.
58.	P. L. Sinha.	Nagoan Range. Guwahati C. Ex. Division.	Ferryghat L.C.S. Karimganj Customs Division.
59.	Ms. C. Shome.	Silchar II Range. Silchar C. Ex. Division.	Technical Branch, Karimganj Customs Division.
60.	Salil Bhattacharjee.	Tinsukia I Range. Tinsukia C. Ex. Division.	Anti Smuggling Unit, Karimganj Customs Division.
61.	D. Roychoudhury.	Borpata Range. Guwahati C. Ex. Division.	Silchar C.P.F. Karimganj Customs Division.
62.	Jayanta Banik.	Technical Branch. C. Ex. Guwahati	Anti Smuggling Unit, Karimganj Customs Division.
63.	Abdul Rouf.	Nagoan Range. Guwahati C. Ex. Division.	Badarpur C.P.F. Karimganj Customs Division.
64.	T. C. Mahanta.	Jorhat Range. Jorhat C. Ex. Division	Do
65.	A. Roychoudhury.	Silchar C.P.F. Karimganj Customs Division.	Dhalai C.P.F. Karimganj Customs Division.
66.	S. Sen.	Anti Smuggling Unit, Karimganj Customs Division,	Dharmanagar C.P.F. Karimganj Customs Division.
67.	B. C. Nath.	Chapaguri A/E. Dhubri C. Ex. Division.	Bhanga P.P. Karimganj Customs Division.
68.	Ms. S. Bhattacharjee.	Silchar Range. Silchar C. Ex. Division	Technical Branch, Karimganj Customs Division.
69.	B. Bhattacharjee.	A/E. Unit, Silchar C. Ex. Division	Fulertal C.P.F. Karimganj Customs Division.
70.	T. C. Roy.	Badarpur Range. Silchar C. Ex. Division	Tillabazar P. P. Karimganj Customs Division.
71.	P. Chakraborty.	P.B.C. Range, Guwahati C. Ex. Division	Silchar C.P.F. Karimganj Customs Division.
72.	H. Das.	Ferryghat L.C.S. Karimganj Customs Division.	Dharmanagar C.P.F. Karimganj Customs Division.
73.	N. N. Roy.	Do	A.P.R.O. Karimganj Customs Division.

Continued on next page.

Kshiteendu K. Malakar

74	B. B. Das.	A.P.R.O. Karimganj Customs Division.	Ferryghat L.C.S. Karimganj Customs Division.
75.	Sujit Bhattacharjee.	Law Branch Customs Hqrs. Shillong.	Ferryghat L.C.S. Karimganj Customs Division.
76.	Tapas Bhattacharjee	C. Ex. Audit, Shillong.	Silchar C.P.F. Karimganj Customs Division.
77.	G. P. Das.	Mangaldoi Range. Tezpur C. Ex. Division.	Do
78.	Ms. V. Muivah.	A/S Unit Shillong Customs Division.	Disposal Unit Customs Hqrs. Shillong.
79.	Ms. K. P. Laloo.	Inspection Cell, C. Ex. Shillong.	Hqrs. Prev. Unit, Shillong.
80.	A. M. Paul.	C. Ex. Hqrs. Audit Branch, Shillong.	Customs Tech./Adj. Hqrs. Shillong.
81.	G. C. Sharma.	C. Ex. Technical Branch Guwahati.	Bholaganj L.C.S. Shillong Customs Division.
82.	Ranabir Chakraborty.	P.B.C. II Range. Guwahati C. Ex. Division.	C.C. Cell, Customs Hqrs. Shillong.
83.	D. K. Chetri.	Ichamati P. P. Shillong Customs Division.	Customs Hqrs. Law Branch, Shillong.
84.	V. Angami.	Appeal Branch, C. Ex. Hqrs. Shillong.	Ichamati P. P. Shillong Customs Division.
85.	Sandip Dutta.	Customs Hqrs. Prev. Unit, Shillong.	C. C. Cell, Customs Hqrs. Shillong.
86.	A. Pothmilong.	C. Ex. Hqrs. Audit Branch Shillong.	Jowai C.P.F. Shillong Customs Division.
87.	P. K. Saikia.	Nagoan Range. Guwahati C. Ex. Division.	A.P.R.O. Customs Hqrs. Shillong.
88.	R. V. Basaimoit.	Customs Statistics Branch Hqrs. Shillong.	Customs Hqrs. Prev. Unit. Shillong.
89.	Bikram Shankar.	C. Ex. Hqrs. Shillong.	Do
90.	S. P. Dam Roy.	Telecom Wing Customs Hqrs. Shillong.	Customs Statistics Branch Hqrs. Shillong.

Continued on next page.

Kshitendra. Ver. Malabar

91.	Ms. K. M. Syiemlieh.	CIU-VIG Branch C. Ex. Shillong.	Anti Smuggling Unit Shillong Customs Division.
92.	D. Rynthathiang	Custom Hqrs. Prev. Unit, Shillong	Customs Technical Branch Shillong Customs Division.
93.	T. Longkumer	Anti Smuggling Unit Dimapur Customs Division.	Law/Disposal Unit, Dimapur Customs Division.

Sd/-
(K. K. DAS)
COMMISSIONER OF CUSTOMS
NORTH EASTERN REGION
SHILLONG

Kshirendu-Kr. Malakar

The following officers in the grade of Inspectors of Commissionerate of Customs, North Eastern Region, Shillong are hereby placed at the disposal of Commissioner of Central Excise, Shillong

AGARTALA CUSTOMS DIVISION

- | | |
|-----------------------|-----------------------|
| 1. Sri G.C. Debbarma | Agartala Airport P.P. |
| 2. " S. K. Debnath | Do |
| 3. " Kartick Sarkar | Anti Smuggling Unit. |
| 4. " D. Chakrabarty | Disposal unit |
| 5. " C. Biswas | Technical Branch |
| 6. Mrs. R. R. Bhowmik | Technical Branch |
| 7. Sri T. K. Sen | Anti Smuggling Unit. |
| 8. " R. Hazarika | Agartala L.C.S. |
| 9. " J. Das | Sonamura C.P.F. |
| 10. Mrs. P. Biswas | Anti Smuggling Unit. |

AIZAWL CUSTOMS DIVISION

- | | |
|----------------------|-----------------|
| 11. Sri Laltawnliana | Khawzawl C.P.F. |
|----------------------|-----------------|

DIMAPUR CUSTOMS DIVISION

- | | |
|------------------|----------------------|
| 12. Sri L. Krelo | Anti Smuggling Unit. |
| 13. " A. K. Das | Law & Disposal |

GUWAHATI CUSTOMS DIVISION

- | | |
|------------------------|----------------------|
| 14. Sri S. K. Saha | Anti Smuggling Unit. |
| 15. " B.K. Saikia | Law Branch. |
| 16. " N. R. Choudhury | Ghasuapara L.C.S. |
| 17. " D. J. Sinha | Technical Branch. |
| 18. " A. Hussain | Ghasuapara L.C.S. |
| 19. " J. B. Sharma | Mankachar P.P. |
| 20. " N. Bhattacharjee | ICD Amingaon |
| 21. " H. Goswami | Tezpur C.P.F. |
| 22. " S. Goswami | Disposal Unit. |

SHILLONG CUSTOMS DIVISION

- | | |
|----------------------|------------------|
| 23. Sri K.K. Malakar | Dawki L.C.S. |
| 24. " A. Adhikari | Bholaganj L.C.S. |

Continued on next page. P/cj.

Kshitendra. K. Malakar

IMPHAL CUSTOMS DIVISION

- 1. Sri L.N. Kham
- 2. " A. K. Chakrabarty
- 27. " T.O. Haokip
- 28. " L. H. Haokip
- 29. " T. C. Ngulkhomang
- 30. " P. Roben Singh
- 31. " R. K. Surchandra Singh
- 32. " L. Simte
- 33. " C. Zomingliana

- Anti Smuggling Unit.
- Moreh C.P.F.
- Churachandpur P.P.
- Moreh C.P.F.
- Anti Smuggling Unit.
- Technical Branch.
- Pallel C.P.F.
- Moreh C.P.F.
- Churachandpur P.P.

KARIMGANJ CUSTOMS DIVISION

- 34. Sri H. P. Roy
- 35. " R. K. Das
- 36. " J. Mazumdar
- 37. " J. G. Paul
- 38. " P. P. Kujar
- 39. " Alokesh Dey
- 40. " T. B. Bhattacharjee
- 41. " P. Borbora
- 42. " R. Chakrabarty
- 43. " S. K. Dutta
- 44. " S. Deb
- 45. " P. Ghosh
- 46. " B. K. Bhattacharjee
- 47. " M. P. Acharjee

- Technical Branch
- Silchar C.P.F.
- Anti Smuggling Unit.
- Badarpur C.P.F.
- Dharmanagar C.P.F.
- Do
- Ferryghat L.C.S.
- Badarpur C.P.F.
- Anti Smuggling Unit.
- Bhanga P.P.
- Sutarkandi L.C.S.
- Technical Branch.
- Fulertal C.P.F.
- Tillabazar P.P.

CUSTOMS HEADQUARTERS OFFICE

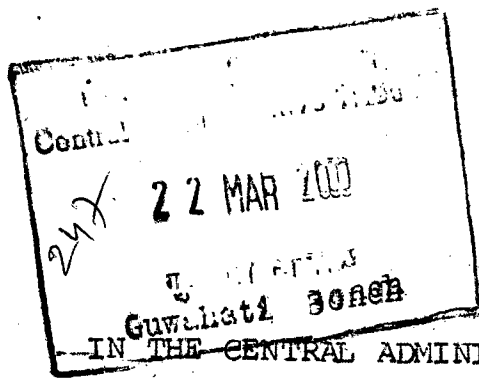
- 48. Sri Swarup Sharma
- 49. Ms. T. Shylla
- 50. Sri Swapan Kr. Roy

- Disposal Br.
- Hqrs. Prev Unit
- Technical Branch.

Sd/-
 (K. K. DAS)
 COMMISSIONER OF CUSTOMS
 NORTH EASTERN REGION
SHILLONG

Continued on next page.

Kshitendu Kr. Mahalan



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Filed by
21/3/2000
(A. DEBROY)
Sr. C
C. A. T., Guwahati Bench

GUWAHATI BENCH

O.A.NO.44 OF 2000

Shri K.K. Malakar

...Applicant

-VS-

Union of India & Others

...Respondents

IN THE MATTER OF :

Written statement submitted by the
Respondents

WRITTEN STATEMENT

The humble respondents beg to submit
their written statement as follows :

1. That with regard to para 1, the respondents beg to state that the applicant has completed 9(Nine) years continuously in Customs except 4 months in Central Excise. As per transfer policy order No.1/93 dated 16.06.93 the staff from Central Excise to Customs will work in Customs formation for a period of 4 months.

period not exceeding 4 years with a maximum 2 years in a station. In the instant case, the respondent begs to state that he has followed the aforesaid order while Esst. Order No. 03/2000 dated 28.01.2000 where under Shri K.K. Malakar is also released to Central Excise. Copy of the ^{Policy} Establishment Order dated ^{16.6.93} ~~28.01.2000~~ enclosed as Annexure-I and copy of Establishment order dt. 28.1.2000 is annexed as ANNEXURE-II.

2. That with regard to para 2, 3, the respondents beg to offer no comment.

3. That with regard to para 4.1, the respondents beg to state that the applicant was transferred from Dawki to Bholaganj vide order No. 22/99 dated 16.11.99 on administrative exigency and smooth functioning of the Commissionerate. However as per the direction of Hon'ble Tribunal vide order dated 13.12.99, the authority has reviewed his case while disposing of the representation and released his name to Central Excise since he has completed 9(nine) years in Customs except 4(four) months in Central Excise. Further the respondents beg to state that the Commissioner of Central Excise who is the cadre controlling authority of both Commissionerate, has issued a D.O. letter No. II/3/6/-ET.III/99/152 dated 21-01-2000 for exchange of officers from Customs to Central Excise vice-versa wherein the name of Shri K.K. Malakar was also included and in response to that letter along with other officers as per norms he has been released to Central Excise. It is very much clear that contrary to what was alleged by the applicant, there

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is no malafide intention. (Copy of D.O. letter enclosed).

Copy of D.O. letter dt. 21.1.200 is ANNEXURE- III

4. That with regard to para 4.2, the respondents beg to state that the Circular C. No. II(26) 20/RT-III/95/60975-1037 dated 21.09.99 issued by the Joint Commissioner(P & V), Customs and Central Excise, Shillong is a general Circular calling for option for who have completed the tenure in the same station/office and in Customs and Central Excise for action to be initiated for the Annual General Transfer. As per the guidelines referred to above mentioned Circular, it is clearly mentioned that the Officers who have completed 4(four) years in Customs formation is also due for transfer. In the instant case, the applicant has completed 9(nine) years in Customs formation except 4(four) months in Central Excise and therefore the name of the Applicant was release to Central Excise. In this regard reference may be drawn on O.A. No.231/99 dated 24.11.99 in which the Hon'ble CAT, Guwahati Bench passed a judgment and held that "the premature transfer of an employee can be directed by a Competent Authority if administratively required and the administrative necessities are best known to the authority concerned and he is the best judge how to meet such necessities." (Copy enclosed)

Copy of circular dt. 21.9.99 and judgment and order dt. 24.11.99 in O.A. 231/99 are ANNEXURES IV and V respectively.

5. That with regard to para 4.3, the respondents beg to state that as pointed out earlier there was no violation of the professed norms. It may be mentioned that while he was posted at Dawki Land Customs Station from Karimganj he never raised any objection about the shifting of his old

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aged parents there, and such it is clearly understood that his posting at Dawki Land Customs Station which is a sensitive posting served his very interest and purpose. Further his parents as well as his school going children never stayed with him at Dawki and hence allegations is baseless and ridiculous. The authority has got every right to shift any officer to a less/non sensitive place in public interest and in matter of putting/posting right person in the right place apart from tangible elements a major factor of influence is the Commissioner's perception of whether from the anti-smuggling point of view that continuance of an officer posted in the place/station will be required or not. It may be mentioned here that the applicant has managed all along his posting from one sensitive to another sensitive posting whereas the standing circular/instruction 131/89 pointed out that an officer who has completed 2(two) years or above should be shifted to a less sensitive/non sensitive place. Therefore, the application is liable to be quashed and dismissed.

Copy of circular 131/89 is annexed hereto and marked as ANNEXURE - VI

6. That with regard to para 4.4, the respondents beg to state that the 1st financial up-gradation under A.C.P. Scheme was given to the applicant not on the basis of the quality of his service rendered in the department but it was conferred as per norms that he has completed 12 years along with a number of other officers, hence the A.C.P. has no link whatsoever with the transfer issue. Therefore, the application is liable to be quashed and dismissed.

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7. That with regard to para 4.5,

the respondent also beg to state that in the earlier Transfer Order the applicant was transferred to Bholaganj L.C.S. on administrative ground in compliance with the Ministry's Order issued vide D.O. No. V-500/63/98 dated 4.3.98 and to make the administration more efficient. Now, in the present context, for the sake of better administration, keeping in view of Hon'ble Tribunal Order dated 13.11.99 as well as other prevailing Rules and various decisions of the Hon'ble Apex Court including the Fundamental Rules the authority has decided to release the name of applicant from Customs to Central Excise since the applicant has not only completed the 4(four) years tenure but 9(nine) years at a stretch. The action taken by the authority during Annual General Transfer in this respect is not contrary to any Rules and guidelines as mentioned in the foregoing paragraphs.

Copy of D.O. dt. 4.3.98 is annexed hereto and marked as ANNEXURE - VII.

8. That with regard to para 4.6, the respondents beg to state that the name of the applicant has been released to Central Excise formation as stated above and placed under the control of the Commissionerate of Central Excise, therefore, the continuance at Dawki L.C.S. under the Custom formation by the applicant does not arise.

9. That with regard to para 4.7, the respondents beg to state that in compliance to the Hon'ble Tribunal Order, the applicant was allowed to continue at Dawki L.C.S. till

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the comprehensive review and subsequent issuance of the recent released order dated 28.01.2000 as stated in the above paragraphs in pursuance of the D.O. letter No. II/3/-6/ET.III/99/152 dated 21.01.2000 from Central Excise to Customs regarding exchange of officers was effected. So, issue of a separate order to disperse of the representation in question does not arise.

10. That with regard to para 4.8, the respondents beg to state that the applicant has gone on earn ^{leave} w.e.f. 08.12.99 i.e. before passing order of Hon'ble CAT, Guwahati Bench on 13.12.99. The applicant has joined in Dawki Land Customs Station after availing earn leave in By the month of February, 2000 only. Honouring the Hon'ble CAT order 13.12.99, the respondent has not passed any order obstructing the joining of the applicant. However, he has been release to Central Excise afterwards on his joining as per norms followed.

11. That with regard to para 4.9, the respondents beg to state that the Hon'ble CAT, Guwahati Bench has directed the respondent No.2 vide order dated 13.12.99 to dispose the representation of the applicant as early as possible at any rate within a period of one month from the date of receipt of the order. After careful examination of the representation and the total service period of the applicant in Customs formation it was found that the applicant has rendered maximum period of service in

Customs formation and hence it has been decided that his service shall be placed at the disposal of the Commissioner of Central Excise for posting in Central Excise formation.

12. That with regard to para 4.10, the respondents beg to state that the applicant has stated that the respondent No.2 & respondent No.3 is a different Department whereas Customs and Central Excise is belonging to same Department under Central Board of Excise & Customs under Ministry of Finance, Department of Revenue. Hence the applicant wanted to mislead the court to get favour and as such application should be dismissed.

13. That with regard to para 4.11, the respondents beg to state that the allegation of gross malafide in placing the name of the applicant at the disposal of the respondent No.3 is baseless and does not arise, since the applicant has already completed 9(nine) years in Customs formation except 4(four) months in Central Excise and will be evident from the discussion in the foregoing para.

Copy of History of Posting is ANNEXURE- VIII

14. That with regard to para 4.12, the respondents beg to state that they most respectfully submit that the respondent has the highest regards for the Order of Hon'ble Tribunal and there is no deliberate attempt to disobey the order of the Hon'ble Tribunal instead the

respondent has acted in accordance with order as referred above.

15. That with regard to para 4.13, the respondents beg to state that the statements made in this para is same as stated above in para 9 above.

16. That with regard to paras 4.14 & 4.15, the respondents beg to state that the Hon'ble CAT is therefore prayed to look into the facts of the case judiciously as the transfer was made on administrative exigency and in public interest for the smooth functioning of the administration, it may not be out of place to mention that that the respondents No.2 is responsible for the good administration of all the Customs offices which comprises seven states hence for transparency and effective functioning of the Customs formation, sensitive posting was reviewed as per the directive of the Chief Vigilance Commissioner as already stated above. The Hon'ble CAT is prayed to dismiss the application in the interest of good administration.

17. That with regard to para 5.1, the respondents begs to state that the order dated 21.09.99 is a general circular calling for option which has already been discussed above. In the case of the applicant the transfer order was issue on administrative exigency and public interest and also on the grounds of prescribed norms of transfer from Customs to Central Excise after completion

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of 4(four) years of tenure. Therefore, the argument of the applicant regarding tenure of posting is baseless and not legally entertainable. (History of posting enclosed).

18. That with regard to para 5.2, the respondents beg to state that there is no discrimination in the transfer order, in fact the respondent No.2 has never come across the applicant personally. The transfer order was made purely on administrative exigency and public interest based on records and transfer norms & guidelines.

19. That with regard to para 5.3, the respondents beg to state that the statements made in this para is same as stated in para 9 above.

20. That with regard to para 5.4, the respondents beg to state ~~petition~~ that the petition of the applicant does not have any merit and is requested that his alleged petition may be dismissed and the stay order vacated immediately to facilitate the Govt. department for smooth functioning of the administration. There was no any violation of the Govt. guidelines and no hardship caused on the applicant as alleged. Further, the transfer order issued by the respondent No.2 in public interest and do not violate any of the legal right of the applicant it is entirely for the employer to decide when where and at what point of time a public servant is required to be transferred from his

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present place of posting. In the case of Union of India VS. H.N.Kirtania 1989(ii) ATC, 89, the Apex Court ruled that it is not open to the Court to interfere in transfer of an employee unless the same is malafide, illegal or in violation of statutory rules.

21. That with regard to para 5.5, the respondents beg to state that the applicant on his transfer to Dawki never objected to the same. Now he has raised the plea with the sole purpose of making out a case. Since his old aged parents and children are living at Karimganj there is no question of their being effected by the transfer order. Further, it is also mentioned here that the applicant has been posted at Shillong vide Estt. Order No.16/2000 dated 04.02.2000 (Sl.No.44) issued by the Commissioner of Central Excise, Shillong. Though the reasons as cited by the applicant are contradictory of his staying at Dawki his willingness to continue service in Dawki appears to have some vested interest which is best known to the applicant.

Copy of order dt. 4.2.2000 is annexed hereto and marked as ANNEXURE-IX

22. That with regard to para 5.6, the respondents beg to state that the plea put forward by the applicant regarding his family problems is not sustainable as all his family including old aged parents are staying at Karimganj as such his transfer from Dawki to Bholaganj does not effect his family at all, as the distance from

Karimganj to Dawki and Bholaganj are almost same. Moreover, the question of the shifting the school going children does not arise since the applicant has never tried to shift his family from Karimganj to Dawki. Further, vide order as stated above he has been posted to Central Excise, Shillong which is well communicated and near to Karimganj. Hence, his application is motivated, baseless just to mislead the Hon'ble CAT. Hence his application/petition may be dismissed forthwith to save the valuable time of the Hon'ble CAT and Department as well.

23. That with regard to para 5.7, the respondents beg to state that the applicant has been shifted to Bholaganj Land Customs Station temporarily pending of his release at the disposal of Commissioner of Central Excise. It is once again stressed before the Hon'ble CAT that the applicants alleged petition may be dismissed forthwith and stay vacated since he has already been released to Central Excise as per norms.

24. That with regard to para 5.8, the respondents beg to state that they do not agree with the allegation raised by the applicant as has been stated in the foregoing paragraph.

25. That with regard to paras 6 & 7, the respondents beg to offer no comment.

26. That with regard to paras 8.1 & 8.2, the respondents beg to state that the applicant is not entitled to any relief whatsoever as prayed for. It is further admitted that the law relating transfer has been well settled by the Hon'ble Apex Court that unless the order of transfer is malafide or issued in violation of statutory rules, no court should interfere with such transfer order, any personal difficulties are the matter to be taken up with the higher authority of the department.

27. That with regard to para 9 the respondents beg to state that in view of the above position of law and facts, the applicant is not entitled to any interim relief and the interim stay so granted is liable to be vacated and the application is liable to be dismissed.

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VERIFICATION

I, Shri Visielie Kezo, Assistant Commissioner, being duly authorised do hereby verify that the statements made in this written statement are true to my knowledge belief and information and no material fact has been suppressed.

And I sign this verification on this the 8th day of March, 2000.

Kezo
DECLARANT 08/03/2000
Assistant Commissioner
Guwahati Customs Division
GUWAHATI-7.

14



ANNEXURE-I

OFFICE OF THE PRINCIPAL COLLECTOR, CUSTOMS & CENTRAL EXCISE, CALCUTTA, June 16, 1993

F.No. 11(3)/1/ET/PC-Cal-93

ORDER NO. 1/93

Subj: Allocation of work amongst Collectors of Central Excise, Shillong and Collector of Customs (Preventive), Shillong.

With the issue of Ministry's Office Order No. 98/93 dated 3.6.93 (F.No. A-32012/18/90-Ad.II) under which a separate Preventive Collectorate of Customs has been carved out of the existing Collectorate of Customs and Central Excise, Shillong, it has become necessary to redefine the jurisdiction and functions of the two Collectorates based at Shillong and to re-distribute the existing staff between the two Collectors.

2. The two Collectors will now be re-designated as Collector of Central Excise, Shillong and Collector of Customs (Preventive), Shillong, and the two Collectorates will be known as Collectorate of Central Excise, Shillong and Collectorate of Customs (Preventive), Shillong.

3.1 The jurisdiction of either Collectorates will cover the States of Assam, Meghalaya, Arunachal Pradesh, Manipur, Mizoram, Nagaland and Tripura.

3.2 The Collector, Central Excise will look after the entire Central Excise work within his Collectorate, i.e. collection of Central Excise Revenue and Cess, raising of Demands, recovery of Central Excise Arrears, Anti-Evasion work of Central Excise, Adjudication of Central Excise cases, Review of orders in Adjudication passed by Additional/Deputy/Assistant Collectors of Central Excise, filing of appeals against orders pertaining to Central Excise passed by Collector (Appeals), computerisation and all Court work pertaining to Central Excise. He will exercise over-all supervision over the Central Excise Divisions and Ranges including Administration and Audit functions in his jurisdiction.

3.3 The Collector, Customs (Preventive) will correspondingly look after the entire work of Customs within his Collectorate i.e. planning of Anti-Smuggling and Drug Trafficking work along the International borders of Bangladesh, Myanmar, China and Bhutan and the adjacent areas thereto, including all areas within his jurisdiction, performing Customs work arising out of any Imports from and Exports to the aforesaid and other countries, collection of Customs Revenue, disposal of goods confiscated under the Customs Act and NDPS Act, recovery of Customs duties, arrears, review of orders passed by the Additional / Deputy / Assistant Collectors of Customs under the Customs Act, Adjudication of cases under the Customs Act, filing of Appeals against orders passed under the Customs Act by Collector (Appeals) and the Tribunal, all Court matters relating to Customs

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Annex-144

and Narcotics, Administration matters relating to Customs, Narcotics and staff deployed in the Customs Collectorate, Audit, Computerisation; and all other matters pertaining to Customs. He will exercise overall supervision over all the Customs Divisions in his jurisdiction. He will also process and sanction all rewards cases on the Customs side.

4. All logistics in terms of Vehicles, Arms and Ammunitions, Metal Detectors, other Anti-Smuggling equipment etc. earmarked for Customs work will stand immediately transferred to the Collectorate of Customs (Preventive). Both Collectors ~~must meet together immediately to work out the same.~~

5.1 Establishment/Vigilance etc. : In so far as Administration is concerned, the two Collectors will be supported by common Establishment and Vigilance Sections. In so far as the executive and operational staff is concerned i.e. in the grades of Superintendents, Inspectors, Drivers and Sepoys, the two Collectors will conduct a joint exercise of transferring these staff enblock from Central Excise to Customs and vice-versa, once in a year. The staff so earmarked for transfer from Central Excise to Customs will work in the Customs formations for a period not exceeding 4 years, with a maximum of 2 years in a station. - Approval of the Principal Collector will have to be taken if an officer has to be retained in the Customs Collectorate in excess over the period of 4 years.

5.2 All transfers and postings of staff within the Customs Collectorate will be done by the Collector of Customs (Preventive) and likewise on the Central Excise side, by the collector of Central Excise.

5.3 Complaints and Vigilance matters pertaining to the staff will be looked into by the respective Collectors and directions for disciplinary action given by them.

6. Financial Powers: Steps are being taken to earmark a separate budget for the Customs (Preventive) Collectorate and which will be operated by the Collector of Customs (Preventive). The Chief Accountant Officer will maintain two Budgets viz. the Central Excise Budget and the Customs Budget, which will be operated by the respective Collectors.

(R.K. THAWANI)
PRINCIPAL COLLECTOR OF CUSTOMS
& CENTRAL EXCISE,
CALCUTTA

Read 30-6-93
an 3-6-93

(16)
F.NO. 11(3)/ET/PC-CAL/93
Dt. 16.6.93

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Copy forwarded to:

1. Shri B.Sankaran, Member (CX), Central Board of Excise and Customs, New Delhi.
2. Shri B.G.Rastogi, Member (P&V), Central Board of Excise & Customs, New Delhi.
3. Shri K.Vishwanathan, Member (AS), Central Board of Excise & Customs, New Delhi.
4. Director-General of Revenue Intelligence, 'D' Block, I.P.Shawan, I.P.Estate, New Delhi-110002.
5. Director-General (Anti Evasion), Central Excise, West Block VIII, Wing No.VI, 2nd Floor, R.K.Puram, New Delhi-110 066.
- ✓ 6. Shri V.Lalvula, Collector of Central Excise, Shillong
- ✓ 7. Shri Dalbir Singh, Collector of Customs (Preventive) Shillong.
8. P.C.Unit, Calcutta.
9. Shri Subash Chander, Collector of Customs (Preventive) West Bengal, Custom House, M.S.Building, 15/1, Strand Road, Calcutta-700 001.

(R.K.THAWANI)

PRINCIPAL COLLECTOR OF CUSTOMS &
CENTRAL EXCISE, CALCUTTA

(17)

ANNEXURE - 11 ^{UB}



सत्यमेव जयते

OFFICE OF THE COMMISSIONER OF CUSTOMS,
NORTH EASTERN REGION
SHILLONG.

ORDER No. 03/2000

Dated, Shillong the 28th January, 2000.

Subject : Transfer and posting, rotation and adjustment in the grade of Inspectors – Orders Regarding.

The following transfer and posting, rotation and adjustment in the grade of Inspectors of Commissionerate of Customs, North Eastern Region, Shillong are hereby ordered with immediate effect and until further orders.

Sl. No.	Name of the Officer	Place of posting.	
		From	To
01.	S Shri Balaram Pegu.,	Sibsagar Range. Jorhat C. Ex. Division	Agartala Airport. Agartala Customs Division.
02.	Dulal Bhowmick.	Agartala Range. Silchar C. E. Div.	Do
03.	S. Mazumdar.	Do	DHP Unit. Agartala Customs Division.
04.	S. K. Chakraborty.	Do	Disposal Unit Agartala Customs Division.
05.	M. L. Choudhury.	Do	Technical Branch Agartala Customs Division.
06.	S. Misra.	Makum Range Tinsukia C. Ex. Division.	Do
07.	M. Banik.	Agartala Range Silchar C. E. Div.	DHP Unit Agartala Customs Division.
08.	Ratan Chakraborty.	Khowai L.C.S. Agartala Customs Division.	Agartala L.C.S. Agartala Customs Division.

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09.	D. Mazumdar.	Sabroom L.C.S. Agartala Customs Division.	DHP Unit, Agartala Customs Division.
10	A. T. Livingstone.	Agartala Range. Silchar C. E. Division.	Do
11.	A. Choudhury.	DHP Unit Agartala Customs Division.	Howaighat L.C.S. Agartala Customs Division.
12.	B. Bhattacharjee.	Bishalgarh P.P. Agartala Customs Division.	Srimantapur L.C.S Agartala Customs Division.
13.	B. H. Dutta.	Muhurighat L.C.S. Agartala Customs Division.	Bishalgarh P.P. Agartala Customs Division.
14.	D. Modak.	Statistics Branch Central Excise Hqrs. Shillong	Sabroom P.P. in addition Monubazar P.P.
15.	Babul Mazumdar.	Divisional A/E Unit Guwahati	Muhurighat L.C.S. Agartala Customs Division.
16.	Dongginlian	Lunglei P.P. Aizawl Customs Division.	Khazawl C.P.F. Aizawl Customs Division.
17.	P. K. Neihial	A.P.R.O. Customs Hqrs. Shillong	A.P.R.O. Aizawl Customs Division.
18.	M. Guite.	Serchip P.P. Aizawl Customs Division.	Disposal Branch Aizawl Customs Division.
19.	L. H. Feihrem.	Silchar C.P.F. Karimganj Customs Division	A/S Unit. Aizawl Customs Division.
20.	T. Ginkhanmong .	A.P.R.O. Aizawl Customs Division.	Khawzawl C.P.F. Aizawl Customs Division.
21.	L. Hmar.	Khawzawl C.P.F. Aizawl Customs Division.	Serchip P.P. Aizawl Customs Division.
22.	A. Bhuyan.	Technical Branch, Dimapur Customs Division.	Anti - Smuggling Unit Dimapur Customs Division.
23.	C. Baruah.	Tinsukia III Range Tinsukia C. E. Division.	Law/Disposal Branch. Dimapur Customs Division
24.	G. Simte.	Namong L.C.S. Dimapur Customs Division.	Anti - Smuggling Unit Dimapur Customs Division.

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25.	L. Happyson.	A/S Unit Dimapur Customs Division.	Namong L.C.S. Dimapur Customs Division.
26.	P. K. Taye.	Law/Disposal Unit. Dimapur Customs Division.	A/S Unit Dimapur Customs Division.
27.	P. L. Saikia.	Tinsukia II Range Tinsukia C. E. Division.	Technical Branch. Dimapur Customs Division.
28.	Ajoy Ghosh.	Audit Branch. Guwahati C. Ex.	A/S Unit. Guwahati Customs Division.
29.	H. C. Sharma.	Nagaon Range. Guwahati C. Ex. Division.	Tezpur C.P.F. Guwahati Customs Division.
30.	Madan Baruah.	Landing Range. Guwahati C. Ex. Division.	Ghasuapara L.C.S. Guwahati Customs Division.
31.	Ms. Karabi Das.	A/S Unit. Guwahati Customs Division.	Technical Branch Guwahati Customs Division.
32.	G. C. Mandal.	Barpata Road Range Guwahati C. Ex. Division.	Mankachar P.P. Guwahati Customs Division.
33.	P. D. Kakaty.	A/S Unit. Guwahati Customs Division.	I.C.D. Amingaoan, Guwahati Customs Division.
34.	N. Nandi.	Jagiroad Range Guwahati C. Ex. Division.	Tezpur C.P.F. Guwahati Customs Division.
35.	J. M. Bora.	A.P.R.O. Guwahati Customs Division.	Anti Smuggling Unit Guwahati Customs Division.
36.	B. R. Boro.	Chapaguri A/E Dhubri C. Ex. Division	Daranga L.C.S. Guwahati Customs Division.
37.	D. Deka.	Tura C.P.F. Guwahati Customs Division.	Dalu P.P. Guwahati Customs Division.
38.	D. K. Mahanta.	Dalu P.P. Guwahati Customs Division.	Tura C.P.F. Guwahati Customs Division.
39.	Swapan Das.	P.B.C. I Range. Guwahati C. Ex. Division.	A.P.R.O. Guwahati Customs Division.
40.	D. Chakraborty.	I.C.D. (DEEC) Amingaoan Guwahati Customs Division.	A/S Unit. Guwahati Customs Division.

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41.	D. P. Bora.	Golaghat Range Jorhat C. Ex. Division.	Customs Divisional Office Guwahati
42.	Arvind Kr. Singh	C.C. Cell Hqrs. Office Shillong	A/S Unit Guwahati Customs Division.
43.	C. K. Chanda.	Dhubri C. Ex. Division	Baghmara L.C.S. Guwahati Customs Division.
44.	Ramendu Dutta.	O/o. the Commr. of Appeals Guwahati.	Mahendragang P.P. L.C.S. Guwahati Customs Division.
45.	P. Mahanta.	DEEC (I.C.D) Amingaoan Guwahati Customs Division.	Disposal Unit Guwahati Customs Division.
46.	R. Pathak.	A/E Unit Dhubri C. Ex. Division.	Rangia C.P.F. Guwahati Customs Division.
47.	A. Dutta.	A/S Unit Guwahati Customs Division.	Law Branch Guwahati Customs Division.
48.	Bhagirath Baruah.	C. Ex. Hqrs. Audit. Guwahati	A/S Unit. Imphal Customs Division.
49.	Stephen M. Thang.	Disposal Unit. Aizawl Customs Division.	Moreh C.P.F. Imphal Customs Division.
50.	S. Chakma.	Jowai P. P. Shillong Customs Division.	Do
51.	T. K. Singh	Dhalai P. P. Karimganj Customs Division.	Do
52.	K. R. Nath.	Valuation/Audit Branch, Dhubri C. Ex. Division.	A/S Unit. Imphal Customs Division.
53.	G. Panmei	Daranga L.C.S. Guwahati Customs Division.	Pallel C.P.F. Imphal Customs Division.
54.	Sheikh Laloo	C. Ex. Range. Shillong	Do
55.	N. Meiraba.	Anti Smuggling Unit, Imphal Customs Division.	Churachandpur P.P. Imphal Customs Division.
56.	T. Nungshi Singh	Technical Branch, Imphal Customs Division,	Anti Smuggling Unit, Imphal Customs Division.

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57.	M. K. Goswami.	C.C. Cell, Customs Hqrs. Shillong.	Sutarkandi L.C.S. Karimganj Customs Division.
58.	P. L. Sinha.	Nagoan Range. Guwahati C. Ex. Division.	Ferryghat L.C.S. Karimganj Customs Division.
59.	Ms. C. Shome.	Silchar II Range. Silchar C. Ex. Division.	Technical Branch, Karimganj Customs Division.
60.	Salil Bhattacharjee.	Tinsukia I Range. Tinsukia C. Ex. Division.	Anti Smuggling Unit, Karimganj Customs Division.
61.	D. Roychoudhury.	Borpata Range. Guwahati C. Ex. Division.	Silchar C.P.F. Karimganj Customs Division.
62.	Jayanta Banik.	Technical Branch. C. Ex. Guwahati	Anti Smuggling Unit, Karimganj Customs Division.
63.	Abdul Rouf.	Nagoan Range. Guwahati C. Ex. Division.	Badarpur C.P.F. Karimganj Customs Division.
64.	T. C. Mahanta.	Jorhat Range. Jorhat C. Ex. Division	Do
65.	A. Roychoudhury.	Silchar C.P.F. Karimganj Customs Division.	Dhalai C.P.F. Karimganj Customs Division.
66.	S. Sen.	Anti Smuggling Unit, Karimganj Customs Division,	Dharmanagar C.P.F. Karimganj Customs Division.
67.	B. C. Nath.	Chapaguri A/E. Dhubri C. Ex. Division.	Bhanga P.P. Karimganj Customs Division.
68.	Ms. S. Bhattacharjee.	Silchar Range. Silchar C. Ex. Division	Technical Branch, Karimganj Customs Division.
69.	B. Bhattacharjee.	A/E. Unit, Silchar C. Ex. Division	Fulertal C.P.F. Karimganj Customs Division.
70.	T. C. Roy.	Badarpur Range. Silchar C. Ex. Division	Tillabazar P. P. Karimganj Customs Division.
71.	P. Chakraborty.	P.B.C. Range, Guwahati C. Ex. Division	Silchar C.P.F. Karimganj Customs Division.
72.	H. Das.	Ferryghat L.C.S. Karimganj Customs Division.	Dharmanagar C.P.F. Karimganj Customs Division.
73.	N. N. Roy.	Do	A.P.R.O. Karimganj Customs Division.

Continued on next page.

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Annex 11

74	B. B. Das.	A.P.R.O. Karimganj Customs Division.	Ferryghat L.C.S. Karimganj Customs Division.
75.	Sujit Bhattacharjee.	Law Branch Customs Hqrs. Shillong.	Ferryghat L.C.S. Karimganj Customs Division.
76.	Tapas Bhattacharjee	C. Ex. Audit, Shillong.	Silchar C.P.F. Karimganj Customs Division.
77.	G. P. Das.	Mangaldoi Range. Tezpur C. Ex. Division.	Do
78.	Ms. V. Muivah.	A/S Unit Shillong Customs Division.	Disposal Unit Customs Hqrs. Shillong.
79.	Ms. K. P. Laloo.	Inspection Cell, C. Ex. Shillong.	Hqrs. Prev. Unit, Shillong.
80.	A. M. Paul.	C. Ex. Hqrs. Audit Branch, Shillong.	Customs Tech./Adj. Hqrs. Shillong.
81.	G. C. Sharma.	C. Ex. Technical Branch Guwahati.	Bholaganj L.C.S. Shillong Customs Division.
82.	Ranabir Chakraborty.	P.B.C. II Range. Guwahati C. Ex. Division.	C.C. Cell, Customs Hqrs. Shillong.
83.	D. K. Chetri.	Ichamati P. P. Shillong Customs Division.	Customs Hqrs. Law Branch, Shillong.
84.	V. Angami.	Appeal Branch, C. Ex. Hqrs. Shillong.	Ichamati P. P. Shillong Customs Division.
85.	Sandip Dutta.	Customs Hqrs. Prev. Unit, Shillong.	C. C. Cell, Customs Hqrs. Shillong.
86.	A. Pothmilong.	C. Ex. Hqrs. Audit Branch Shillong.	Jowai C.P.F. Shillong Customs Division.
87.	P. K. Saikia.	Nagoan Range. Guwahati C. Ex. Division.	A.P.R.O. Customs Hqrs. Shillong.
88.	R. V. Basaimoit.	Customs Statistics Branch Hqrs. Shillong.	Customs Hqrs. Prev. Unit. Shillong.
89.	Bikram Shankar.	C. Ex. Hqrs. Shillong.	Do
90.	S. P. Dam Roy.	Telecom Wing Customs Hqrs. Shillong.	Customs Statistics Branch Hqrs. Shillong.

Continued on next page.

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Annex-11

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91.	Ms. K. M. Syiemlieh.	CIU-VIG Branch C. Ex. Shillong.	Anti Smuggling Unit Shillong Customs Division.
92.	D. Rynthathiang	Custom Hqrs. Prev. Unit, Shillong	Customs Technical Branch Shillong Customs Division.
93.	T. Longkumer	Anti Smuggling Unit Dimapur Customs Division.	Law/Disposal Unit, Dimapur Customs Division.

Sd/-
(K. K. DAS)
COMMISSIONER OF CUSTOMS
NORTH EASTERN REGION
SHILLONG

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S 53
Annex- II

The following officers in the grade of Inspectors of Commissionerate of Customs, North Eastern Region, Shillong are hereby placed at the disposal of Commissioner of Central Excise, Shillong

AGARTALA CUSTOMS DIVISION

- | | | |
|-----|--------------------|-----------------------|
| 1. | Sri G.C. Debbarma | Agartala Airport P.P. |
| 2. | " S. K. Debnath | Do |
| 3. | " Kartick Sarkar | Anti Smuggling Unit. |
| 4. | " D. Chakrabarty | Disposal unit |
| 5. | " C. Biswas | Technical Branch |
| 6. | Mrs. R. R. Bhowmik | Technical Branch |
| 7. | Sri T. K. Sen | Anti Smuggling Unit. |
| 8. | " R. Hazarika | Agartala L.C.S. |
| 9. | " J. Das | Sonamura C.P.F. |
| 10. | Mrs. P. Biswas | Anti Smuggling Unit. |

AIZAWL CUSTOMS DIVISION

- | | | |
|-----|------------------|-----------------|
| 11. | Sri Laltawnliana | Khawzawl C.P.F. |
|-----|------------------|-----------------|

DIMAPUR CUSTOMS DIVISION

- | | | |
|-----|--------------|----------------------|
| 12. | Sri L. Krelo | Anti Smuggling Unit. |
| 13. | " A. K. Das | Law & Disposal |

GUWAHATI CUSTOMS DIVISION

- | | | |
|-----|--------------------|----------------------|
| 14. | Sri S. K. Saha | Anti Smuggling Unit. |
| 15. | " B.K. Saikia | Law Branch. |
| 16. | " N. R. Choudhury | Ghasuapara L.C.S. |
| 17. | " D. J. Sinha | Technical Branch. |
| 18. | " A. Hussain | Ghasuapara L.C.S. |
| 19. | " J. B. Sharma | Mankachar P.P. |
| 20. | " N. Bhattacharjee | ICD Amingaon |
| 21. | " H. Goswami | Tezpur C.P.F. |
| 22. | " S. Goswami | Disposal Unit. |

SHILLONG CUSTOMS DIVISION

- | | | |
|-----|------------------|------------------|
| 23. | Sri K.K. Malakar | Dawki L.C.S. |
| 24. | " A. Adhikari | Bholaganj L.C.S. |

Continued on next page. P/cj.

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56
Damp 11IMPHAL CUSTOMS DIVISION

25. Sri	L.N. Kham	Anti Smuggling Unit.
26. "	A. K. Chakrabarty	Moreh C.P.F.
27. "	T.O. Haokip	Churachandpur P.P.
28. "	L. H. Haokip	Moreh C.P.F.
29. "	T. C. Ngulkhomang	Anti Smuggling Unit.
30. "	P. Roben Singh	Technical Branch.
31. "	R. K. Surchandra Singh	Pallel C.P.F.
32. "	L. Simte	Moreh C.P.F.
33. "	C. Zomingliana	Churachandpur P.P.

KARIMGANJ CUSTOMS DIVISION

34. Sri	H. P. Roy	Technical Branch
35. "	R. K. Das	Silchar C.P.F.
36. "	J. Mazumdar	Anti Smuggling Unit.
37. "	J. G. Paul	Badarpur C.P.F.
38. "	P. P. Kujar	Dharmanagar C.P.F.
39. "	Alokesh Dey	Do
40. "	T. B. Bhattacharjee	Ferryghat L.C.S.
41. "	P. Borbora	Badarpur C.P.F.
42. "	R. Chakrabarty	Anti Smuggling Unit.
43. "	S. K. Dutta	Bhanga P.P.
44. "	S. Deb	Sutarkandi L.C.S.
45. "	P. Ghosh	Technical Branch.
46. "	B. K. Bhattacharjee	Fulertal C.P.F.
47. "	M. P. Acharjee	Tillabazar P.P.

CUSTOMS HEADQUARTERS OFFICE

48. Sri	Swarup Sharma	Disposal Br.
49. Ms.	T. Shylla	Hqrs. Prev Unit
50. Sri	Swapan Kr. Roy	Technical Branch.

Sd/-
(K. K. DAS)
COMMISSIONER OF CUSTOMS
NORTH EASTERN REGION
SHILLONG

Continued on next page.

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Anura R

C.No. II(3)16/ET/CC/CELL/SH/2000/ 331-456 (A)

Dated: 28.01.2000

Copy forwarded for information and necessary action to :-

1. The Commissioner of Central Excise, Shillong.
2. The Commissioner (Appeals) Customs and Central Excise, Guwahati.
3. The Joint Commissioner (P&V), Customs & Central Excise, Shillong.
4. The Joint Commissioner (Tech), Customs & Central Excise, Shillong.
5. The Assistant Commissioner (P&I), Customs Hqr. Office, Shillong.
6. The ~~Deputy~~ Assistant Commissioner of Customs/~~Central Excise~~ G-21 00 Akhath (ALL). Copy meant for the concerned officer(s) is/are enclosed herewith for causing delivery.
7. The C.A.O., Customs & Central Excise, Shillong.
8. The P.A.O., Customs & Central Excise, Shillong.
9. The A.C.A.O., Customs and Central Excise.
10. The Administrative Officer, Customs Hqr. Office, Shillong.
11. The Senior P.A. to the Commissioner of Customs, North Eastern Region, Shillong.
12. The Superintendent _____ (ALL).
13. The Branch-in-charge, ET. II & III/ Accts. I & II/ Confidential/ Vigilance Branch of Customs & Central Excise, Shillong.
14. Shri/Smti _____, Inspector for compliance.
15. The General Secretary, Group 'C' Executive Officers' Association, Customs & Central Excise, Shillong.
16. Guard File.


 28/1/2000
 (M. L. DEY)

 ASSISTANT COMMISSIONER(P&I)
 NORTH EASTERN REGION
 SHILLONG

Continued on next page.



भारत सरकार

आयुक्त, केन्द्रीय उत्पाद शुल्क

शिलांग ७९३ ००१

Government of India

COMMISSIONER OF CENTRAL EXCISE

Shillong - 793 001

ANNEXURE - III 56

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टेली सेनेगराइज

Tele : Cenexcise

पोस्ट बॉक्स नं० ८

Post Box No. 8

Shri L. Tochhawng, IRS

Telephone : 224751, 227363 (O)

: 228768, 222893 (R)

Fax : 223428

Telex : 237-203

Control Room: 223030, 222668

डी० ओ सी सं०

D.O.C. No. II (3)6/ET-III/99/152

दिनांक शिलांग

१९९

Dated Shillong, the 21st January

2000

My Dear *Das,*

Subject: Issue of Annual General Transfer---regarding.

As desired , I am sending you the list of officers of Gr 'B', 'C' and 'D' proposed to be released from Central Excise to Customs and vice-versa.

Your agreement to the exchange of Officers may kindly be conveyed so that I can issue my General Transfer Order without further delay.

With regards,

Yours sincerely,

Encl: As above.

To
Shri K.K. Das,
Commissioner of Customs,
N.E.R.,
Shillong.

*AC
Support (encl)
Release the
name by
money!*

(Z. TOCHHAWNG)

21.1.2000

LIST OF SUPERINTENDENTS RELEASED TO CUSTOMS

69 57

<u>SL.NO</u>	<u>NAME</u>	<u>PRESENT PLACE OF POSTING</u>
1.	Apalak Das ✓	Audit Br.Hqrs.Shillong ✓
2.	R.K.Das ✓	Audit Br.Hqrs.Shillong ✓
3.	P.K.Barua	Byrnihat Range †
4. ✓	S.Nabachandra Singh ✓	Tech.Br.Pezpur Divnl.Office ✓
5.	Ranjeet Sharma	Hqrs.Audit Unit,Guwahati †
6.	S.C.Das	PBC Range,Digboi Division †
7. ✓	Biswajit Sarkar ✓	Dhubri Range ✓
8. ✓	S.R.Dhar ✓	Karimganj Range ✓
9. ✓	J.Dey ✓	Hqrs. Appeal Br. ✓
10.	B.K.Deb ✓	Adjudication Br. Hqrs.Shillong ✓
11. ✓	G.C.Paul ✓	Silchar C.Ex.Division ✓
12. ✓	Birreswar Paul ✓	Agartala Range ✓
13. ✓	J.C.Das (No2) ✓	Lumding Range ✓
14.	M.S.Tyagi ✓	Modvat Cell,Guwahati ✓
15.	N.G.Barman ✓	Supdt. Hqrs. Shillong ✓

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Anna-AL 58

LIST OF SUPERINTENDENTS TO BE RELEASED TO CENTRAL EXCISE

76

SL.NO.

NAME

- ✓ 1. J.L. Bhownick ✓
- ✓ 2. G.C. Sarkar ✓
- ✓ 3. P.K. Deb ✓
- ✓ 4. L. Ralte ✓
- ✓ 5. P. Sikdar ✓
- X 6. Jambu Lana
- ✓ 7. Alexander Lywait ✓
- ✓ 8. B.C. Patir ✓
- 9. S.K. Roy ✓
- ✓ 10. A.K. Senowal ✓
- ✓ 11. J. Acharjee
- ✓ 12. T.K. Sarkar ✓
- ✓ 13. P.R. Mullick ✓
- ✓ 14. S.C. Adhikary ✓
- 15. A.K. Sharma ✓

LIST OF INSPECTORS RELEASED TO CUSTOMS.

30
A
B
C
D
E
F
G
H
I
J
K
L
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N
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P
Q
R
S
T
U
V
W
X
Y
Z

	<u>NAME</u>	<u>PRESENT PLACE OF POSTING</u>
	K.P.Laloo	Inspection cell, C.EX.Hqrs. Shillong
	D.Mushahary	Audit Br. Hqrs. Shillong
	Tapash Bhattacharjee	-do-
	D.Roy.Chowdhury	Barpeta Rd.Range. Assam
	Babul Mazumder	Divnl. Anti Evasion, Guwahati
	G.C.Mandal	Barpeta Rd. Range
	G.C.Sharma	Tech Br. Guwahati
	G.N.Kalita	NOR Range
	H.C.Sharma	Nagaon Range
0.	Jayanta Banik	Tech Br. Guwahati
1.	J.C.Rajbanshi	RBC Range
2.	K.N.Chowdhury	Hqrs. Modvat cell
3.	Niharesh Nandi	Jagiroad Range
4.	P.L.Sinha	Nagaon Range
5.	P.K.Saikia	Nagaonn Range
6.	P.Chakraborty	RBC Range
7.	Ramendu Dutta	O/O The Comr. Appeals, Guwahati
8.	Ranabir Chakraborty	PBC-II Range, Guwahati
9.	G.P.Das	Mongoldoi Range
10.	K.C. Rabha	Tangla Range
11.	P.Sharma	Divnl. A/E, Tezpur
12.	Ms Noni Borah	Mongoldoi Range
13.	R.Doley	N/Lkhipur Range
14.	R.K.Bora	Dhekiajuli Range
15.	Blaram Pegu	Sibsagar Range
16.	T.C.Mahanta	Jorhat Range
17.	B.B.Bora	Naharkatia-II Range
18.	D.K.Gogoi	Moran Range
19.	I.Goni	Divnl. Office, DIBrugarh
20.	J.Sonowal	Dibrugarh-II Range
21.	H.P.Sarmah	Anti Evasion, Dibrugarh
22.	Biswajit Paul	Dibrugarh-II Range
23.	S.P.Gogoi	Duliajan Range
24.	H.Dasumatary	Dhubri Range
25.	B.C.Hath	Chapaguri A/E
26.		valuation/Audit, Dhubri.

31

2/11/68

Barua III

Dhakeram
Barua

- ✓ B.R. Boro
- ✓ C.K. Chanda
- ✓ Chakrendu Baruah
- D. Bhaktiari
- H.A. Bora
- J.C. Das
- ✓ P.L. Saikia
- P.K. Chakraborty
- ✓ S. Mishra
- ✓ Salil Bhattacharjee
- S.P. Neog
- ✓ Shivaji Chanda
- ✗ T.K. Rajkhowah
- ✓ Binayak Bhattacharjee
- ✓ Ms. C. Shome
- ✓ Ms. Shibani Bhattacharjee
- ✓ T.C. Roy
- ✓ Anthony Pothmilong
- ✓ Ms. K.M. Symlieh
- ✓ A.M. Paul
- ✓ Abdul Rouf
- ✓ Sheikh Laloo
- ✓ Debasish Modak
- ✓ Bikram Sankar
- ✓ V. Angami
- ✓ Bhagirat Baruah

- Chapaguri A/E
- A.P.R.O. , Dhubri.
- Tinsukia - III Range
- A/E, Tinsukia. Good
- Makum Range
- Tinsukia-I Range
- Tinsukia-II Range. gagal
- Tech.Br. , Tinsukai Division.
- Makum Range
- Tinsukia-I Range
- Makum Range
- Tech.Br. , Tinsukia Division.
- A.P.R.O. , Tinsukia Division.
- A/E, Silchar Division.
- Silchar - II Range.
- Silchar - I Range.
- Badarpur Range.
- Audit Br. Hqrs., Shillong.
- CIU-cum-VIG Br., Hqrs., Shillong.
- Audit Br. Hqrs. , Shillong.
- Nagaon Range.
- Shillong Range.
- Shillong Division.
- Control Room, Hqrs. , Shillong
- Appeal Br. Hqrs. , Shillong.
- Hqrs. Audit Unit, Guwahati.

(32) 43 6/1

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LIST OF INSPECTORS TO BE RELEASED TO C.EX. FROM CUSTOMS

<u>NO</u>	<u>NAME</u>
1.	Ms.N.Bhattacharjee
2.	✓ L.N.Kham
3.	✓ T.O.Haokip
4.	✓ A.K.Chakraborty
5.	Ng.Sanahal Singh
6.	Arun Choudhury
7.	✓ Dipak Chakraborty
8.	Debasish Mazunder
9.	✓ Chandan Biswas
10.	✓ Kartik Sarkar
11.	✓ Raideep Hazarika
12.	Santosh.Ch.Deb
13.	✓ Swapan Kr.Nath
14.	Sarathi Bhusan Roy
15.	✓ T.K.Sen
16.	✓ Rita Rani Bhowmick
17.	Ratan Chakraborty
18.	✓ Laltawnliana
19.	L.Hmar
20.	M.Mahanta
21.	R.LOtha
22.	Ms.Lianchhihgpuii
23.	B.C.Baruah
24.	✓ L.Krelo
25.	Swapan Das
26.	✓ B.K.Bhattacharjee
27.	✓ H.P.Roy
28.	Hiranmoy Dutta
29.	✓ Jasabata Mazunder
30.	✓ Joy Gobibda Paul
31.	✓ M.P.Acharjee
32.	✓ P.P.Kujur
33.	✓ R.K.Das
34.	R.K.Dey

7. S.K.Choudhury
8. \ Santanu Deb
9. Sntosh Siel
10. \ Sagar Kr. Dutta
11. S.K.Mazumder
12. S.Mulchin
13. \ S.K.Dutta
14. \ T.B.Bhattacharjee
15. T.K.Singh
16. R.K.Dey
17. \ A.Adhikary
18. Amitabh Bhattacharjee (No 2)
19. K.K.Malakar
20. P.Banerjee
21. S.Nandi
22. S.Hazoari
23. B.Chakraborty
24. \ B.K.Saikia
25. \ Dils D.J.Sinha
26. \ H.Goswami
27. J.C.Roy
28. J.M.Bora
29. N.Pegu
30. P.K.Deori
31. P.Banerjee
32. S.Mahanta
33. U.K.Das
34. SWAROOP SHARMA

33 44 62

Amiya 111

62.

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ANNEXURE - N 63

CUSTOMS & CENTRAL EXCISE : SHILLONG.

C.No. II(26)20/ET-III/95/

Dated:

To

The Assistant Commissioner () Cus./C.Ex.
Hqrs. Office, Shillong.

The Assistant Commissioner of Cus. _____ (All)

The Assistant Commissioner of C.Ex. _____ (All)

The Superintendent (), _____.

Subject : Option for Annual General Transfer of
Superintendent/Inspector Grade-C/Reg.

Action is being initiated for the Annual General Transfer of Superintendents and Inspectors posted in Customs and Central Excise Commissionerates, Shillong.

Superintendents who have been posted in the same station, Section/Office and in Customs & Central Excise for continuous period of 4 (four) to 6 (six) years, 2 (two) years and 4 (four) years respectively will be due for transfer.

Similarly, Inspectors who have been posted continuously in the Divisional Office, Ranges (out-side Divisional Office), L.C.S/P.P.s, Customs formations and in office of the Commissioner of Central Excise/Customs Hqrs. Office, Shillong for a period of 6 (six) years and above, 3 (three) years, 2 (two) years, 4 (four) years and 6 (six) years to 8 (eight) years respectively will also be due for transfer.

It is, therefore, requested to forward the options of officers for posting in Customs & Central Excise in order of preference for next posting indicating the reasons there for. Options in the prescribed proforma (enclosed) should reach this Office on or before 31.10.99. Options received after 31.10.99 will not be taken into consideration for Annual General Transfer of 1999. It is, therefore, requested to take personal initiative to send the options to this office on or before 31.10.99. While forwarding the proforma, it may be ensured that the same is duly verified by the Head of Office.

Please acknowledge receipt.

[Handwritten Signature]
21.9.99

(B. THAMAR)
JOINT COMMISSIONER (P&V)
CUSTOMS & CENTRAL EXCISE
SHILLONG.

Contd...P/2.

C.No. II(26)20/ET.III/95

Dated:

Copy forwarded for information & necessary action to :-

1. The Sr. P.A. to Commissioner (Customs), N.E.R. Hqrs. Office, Shillong.
2. The General Secretary/President, Gr.'B' Executive Officers' Association, Customs & Central Excise, Shillong.
3. The Zonal Secretary, Gr. 'B' Executive Officers' Association, Customs & Central Excise, GUNAHATI (N.E.R.)
4. The General Secretary/President, Gr.'C' Executive Officers' Association, Customs & Central Excise, Shillong.
5. The Zonal Secretary, Gr.'C' Executive Officers' Association, Customs & Central Excise, _____.

21.9.99

(B. THAMAR)
JOINT COMMISSIONER (ET)
CUSTOMS & CENTRAL EXCISE
SHILLONG.

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Anwar N 64

TRANSFER PROFORMA

- 1. Name of the Officer (BLOCK LETTER) :
(with Designation)
- 2. (a) Date of apptt. in the Deptt :
and grade.
- (b) Date of apptt. in present :
grade.
- (c) Date of Birth :
- 3. Name of Home town & State :

4. HISTORY OF POSTING SINCE ENTRY

Sl.No.	Station	Post held	From	To
--------	---------	-----------	------	----

- 5. Please indicate choice of posting in order of preferences:
1 to 3 for Central Excise.
4 to 6 for Customs with brief reasons.

NOTE: The choice of posting does not necessarily imply that the Officer will be given a posting of his choice. Officers are liable to be transferred before completion of full term in the exigencies of service.

STATION :
DATE :

SIGNATURE OF OFFICIAL &
DESIGNATION.

Forwarding Officers' Comments :

- (i) The particulars given above are verified and found to be correct.
- (ii)

Place :
Date :

Signature name & designation of
the forwarding authority.

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ANNEXURE - V (5)

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 231 of 1999.

Date of Order : This the 26th Day of November, 1999.

Hon'ble Mr G.L.Sanglyine, Administrative Member.

Shri pranab Sikdar,
Son of Sri Tarapada Sikdar,
Working as Superintendent,
under the Commissioner of Customs,
Shillong, Presently posted at Land
Customs Station, Dawki,
P.O. Dawki, Dist. Jaintia Hills,
Meghalaya.

. . . Applicant

By Advocate S/Shri J.L.Sarkar, M.Chanda.

- Versus -

1. Union of India,
through the Secretary to the
Government of India,
Ministry of Finance,
Department of Revenue,
New Delhi.

2. Commissioner of Customs,
Government of India,
Ministry of Finance,
Department of Revenue,
Shillong.

3. Commissioner of Central Excise,
North Eastern Region,
Department of Revenue,
Ministry of Finance,
Shillong.

4. Shri K.K. Das,
Commissioner of Customs,
North Eastern Region,
Shillong.

. . . Respondents.

By Advocate Shri A.Deb Roy, Sr.C.G.S.C
and Shri B.K.Sharma.

ORDER

G.L.SANGLYINE, ADMINISTRATIVE MEMBER.

The applicant is working as Superintendent of Customs and posted at Land Customs Station, Dawki since January 1999. He was transferred to Superintendent Customs Preventive Force at Tezpur by order No. 06/1999 dated 28.11.1999. According to this order he stood relieved on

contd.. 2



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66 x/b
Annex-V

6.8.1999 afternoon and there is no indication therein to whom he was to hand over the charge of ICS Dawki. In this application the applicant has impugned the order of transfer, Annexure-3 and prays that it be set aside and quashed. According to him there is violation of professed norms when the applicant who had joined in Dawki only in January 1999 was again transferred in August, 1999. Further, the same order was issued arbitrarily with ulterior motives as the applicant did not response to the illegal demands of undue advantage made by the respondent No.4 on 16.6.1999 on his visit to Dawki Station in connection with opening ceremony of the new office building in Dawki Land Customs. Moreover, according to him, there was no administrative exigency or public interest in transferring him from Dawki to Tezpur vide the impugned order. The order was issued on extraneous consideration to appease smugglers and illegal traders in Dawki area and to accommodate some interested officer in Dawki. He was also ordered to be relieved in haste and in an arbitrary manner. In the body of the order itself it was not indicated that any officer was posted in Dawki in the place of the applicant.

2. The respondents have contested the application. The respondent No. 1,2 and 3 have submitted written statement. The respondent No.4 has submitted separate written statement. They have denied the allegations of the applicant that the order of transfer was arbitrarily issued with ulterior motives or extraneous consideration but have contented that the applicant was transferred on the ground of administrative exigency. They also contented that there was no violation of the professed norms or transfer guidelines as he has stayed in Shillong area for long 7 years.

contd...3



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Annex I

3. I have perused the records and heard both sides. According to the records produced Sri P.K.Deb, Superintendent LCS, Barsora was directed by order dated 5.6.1999 to hold additional charge of LCS; Dawki and to take over from the applicant. No handing/taking over of charge has taken place. On perusal of records it also appears that according to the respondents there were administrative necessity in Tezpur. The question however is whether the applicant was transferred from Dawki with mala fide or ulterior motives. I have duly considered this vital aspect of the matter. However from the pleadings and submissions and circumstances I am of the view that the allegations that the applicant was transferred from Dawki with mala fide or ulterior motives are not proved. In my view there is also no violation of the relevant transfer guidelines. There is no dispute that the applicant had joined at Dawki in January 1999 on his transfer from Shillong. The period of stay in a particular station according to the guidelines dated 30.6.1994 is normally 4 years. But premature transfer of an employee can be directed by a competent authority, if administratively required. The administrative necessities are best known to the authority concerned and he is the best judge how to meet such necessities. The applicant was Superintendent in Shillong since 14.5.1993 and before that he was working in the same place as Inspector. The guidelines regarding posting of spouses in the same station were to be followed as far as practicable and, if conditions permit, they are to be invariably adhered to. There is no pleading by the applicant that his children were below 10 years of age at the relevant time. In view of the fact that he had worked in Shillong for a long time immediately



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before joining LCS, Dawki the reluctance of the respondents to shift him to Shillong is understandable. Therefore, in my view, the guidelines in this regards are also not violated.

The application is dismissed. No order as to costs.

Sd/-MEMBER (Actg)



pg

Certified to be true Copy
প্রমাণিত প্রতিলিপি

Deputy Registrar (A)
Central Administrative Tribunal
Guwahati Bench

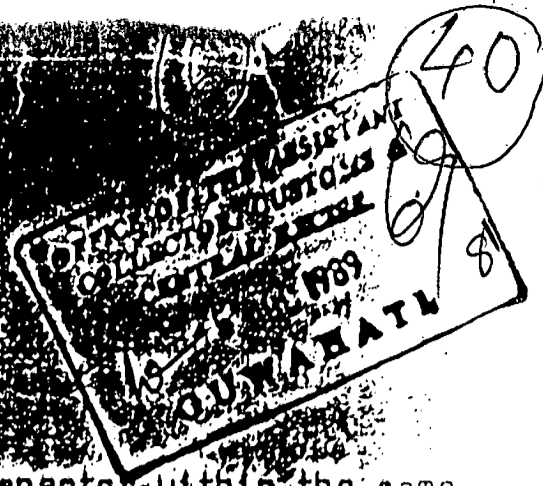
H (25) 11/53

ANNEXURE - VI

CUSTOMS AND CENTRAL EXCISE
SHILLONG

ESTABLISHMENT ORDER NO 13/89

DATED 30-6-1989



Subject: Rotation in posting of Inspectors within the same station at the interval of every 2 years. Implementation Regarding

At the Office Council Meeting held on 9/12/88 under the Chairmanship of Shri V. Lalvula, Collector of Customs and Central Excise, Shillong, the submission of Executive Officers' Association on the above cited subject has been accepted by the Chairman with a view to give equal working opportunity to Inspectors in different fields/subjects.

2. The Collector desires that Assistant Collectors of all Divisions under Shillong Collectorate be directed to immediately implement the rotation in posting of Inspectors, who have completed 2 years at a particular post and posted under their charges under intimation to this office.

3. The rotation should be effected within the same station as no T.A./B.A. will be sanctioned for this purpose.

4. While rotating the Officers, the following guidelines, as evolved in the Meeting, are to be followed:-

(i) Inspectors who have completed 2 years in preventive Unit be rotated. Further, as preventive posting is deemed to be a field posting, the Inspectors so rotated out may be posted to desk work meant for Inspectors like Classification, Valuation, Law etc.

(ii) Inspectors who have completed 2 years in godown/ sale counter be rotated. This rotation be effected immediately after the next Annual Stock Taking.

(iii) In other cases, where Inspectors have completed 2 years at a particular post/desk, their rotation be effected as below:-

a) Rotation be made from Customs to Central Excise and vice-versa.

b) Rotation be made from field to desk and vice-versa.

c) Rotation from one Range to another Range in the same station and looking after different Central Excise commodities.

5. In this rotation, Inspector who have completed 3 years in Special pay posting in Law etc. may also be considered for rotation provided that replacement is made by another Law graduate.

6. The rotation is to be implemented immediately on a just basis leaving no scope for the staff Association to allege partiality in the implementation. However, if any officers/officers could not

Contd...P/..2..

be immediately rotated for specific works assigned to him then such cases should be referred to the undersigned by 3rd. of July, 1989 alongwith factual grounds for such retention. Such cases will be put up to Collector and only after his approval, if any, such officer will be retained at a particular post.

7. The compliance report alongwith details of Inspectors rotated must reach the undersigned by 12th July, 1989.

8. Receipt of this order should be acknowledged.

(Signature)
30.6.89
(D. K. MARNDI)
DEPUTY COLLECTOR (P. & E.)
CUSTOMS & CENTRAL EXCISE: SHILLONG

C.S.II(S)S/ET.III/89/2303-15(B)

Dated: 30 JULY 1989

Copy forwarded for information and necessary action to:

1. The Assistant Collector, Customs and Central Excise,

Haubati (All)

C.C.F. No. I(2)I/ET.IV/87

2. Board File.

(Signature)
30.6.89
(D. K. MARNDI)
(DEPUTY COLLECTOR (P. & E.))
CUSTOMS & CENTRAL EXCISE: SHILLONG

CONFIDENTIAL

डी. ओ. सी. नं.

D. O. C. No.

IN(8)2/CC/CAL/98/

ANNEXURE-VI

भारत सरकार

Government of India

गोमायुक्त तथा केन्द्रीय उत्पाद शुल्क, मुंबई

का कार्यालय

Office of the

Chief Commissioner of Customs

Central Excise

गोमायुक्त भवन, १५/१, स्ट्रान्ड रोड,

Custom House, 15/1, Strand Road,

कलकत्ता-७०० ००१

CALCUTTA-700 001

दूरभाष / Telephone : 220-6573

दिनांक :

Date :

17.12.98

M. V. REDDY
CHIEF COMMISSIONER .

Dear Sri ~~Mr.~~ Tochhawng,

Please find enclosed copy of the letter (along with the ANNEXURE) sent by the Director General (Vig.), New Delhi. As per this letter ' Monthly Reports ' are to be submitted by the Chief Commissioner by 5th of the following month. Since the Director General's letter was not received in time the same could not be communicated to you for action. I request that necessary steps be taken in your Commissionerate as per the action plan forwarded by the Director General (Vig.). Since the report has to be sent by 5th by the C.C.Unit , your report should reach me by 1st. For this purpose you may treat 25th of the month as the " cut off date " for submitting report .

With best

wishes,

Yours

Sincerely,

(M. V. REDDY)

✓ Sri Z. Tochhawng
Commissioner of Customs, Shillong
North Eastern Region
Shillong - 793 001 .

Attested

Superintendent,

Customs Protective (Disposal) Unit
Guwahati

20/12/98

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Annex-11

ANNEXURE

1. Review of sensitive posting : It is important to assignment of important and sensitive functions to various officers and all officers who may have suspect reputation should not be given sensitive postings. For this purpose suitable guidelines should be drawn and such postings be reviewed immediately. Subsequently, constant review should be done every 3 months. In this connection, reference is also invited to Directorate of Vigilance's letter dated 19.9.1997.

2. Inspections : To have effective vigilance control, it needs no emphasis to say that wherever disciplinary proceedings are initiated, the punishment awarded should be swift and speedy. For this purpose, vigilance inspections of the field formations are a necessary corollary. The Chief Commissioners should inspect the Commissionerates under their charge from vigilance angle periodically.

3. Preventive vigilance : The role of preventive vigilance cannot be over emphasised. For this purpose surprise checks of selected areas in Customs and Central Excise formations should be taken up on priority basis. The following areas have been identified as more prone to corruption:

Customs:

- (i) Clearance of baggage in airport and in the docks.
- (ii) Scrutiny in assessment of documents such as Bills of Entry, Shipping Bills etc. to ensure that there is no undue delay;
- (iii) Vigilance checks over exports especially in giving credits under DEEC/DEPB Schemes;
- (iv) Settlement of refunds/drawback claims.

Central Excise:

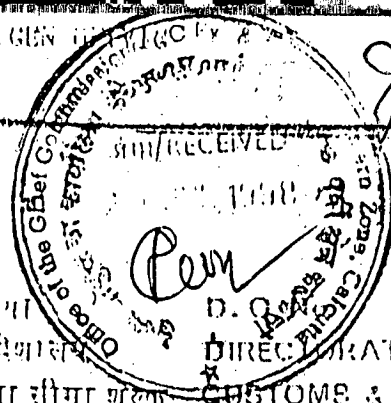
- (i) Examination of goods for export at factory;
- (ii) Settlement of refund claims;
- (iii) Assessment of RT-12 returns.

4. Expediting inquiry / disciplinary proceedings:

There is a need to speed up investigations, issue of charge sheets wherever necessary and expediting the disciplinary proceedings so that arrangements wherever are meted out speedily. The Chief Commissioners/ Commissioners should take review of pending investigations and inquiry cases and ensure that the same are expedited.

Attached

Superintendent
Customs Preventive Division
Guwahati



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अ० प्र० संस्था
सुवर्णता निदेशालय
उत्पादन तथा सीमा शुल्क
द्वितीय तथा
केन्द्रीय राजस्व भवन
नई दिल्ली-११०००२

CONFIDENTIAL
V. 5007/1/87
DIRECTORATE OF VIGILANCE
CUSTOMS & CENTRAL TAXES
2nd FLOOR
C. R. BUILDING
NEW DELHI-110002

Annex VI

A/C
DC

N. RAJA,
DIRECTOR GENERAL (VIG. नई दिल्ली-११०००२

Dated : 02.3.1998
दिनांक :

Dear Shri

As you may be aware that Government is laying emphasis on combatting corruption in public services. This was discussed in the Annual Conference of CVOs in September 1997 at New Delhi which was addressed by the Prime Minister. Subsequent to this meeting, CVC desired that an action plan should be drawn identifying priority areas for combatting corruption.

Accordingly an action plan has been drawn and enclosing a copy of the same. The action plan describes the priority and I would request you to take immediate necessary action. This may also be brought to the notice of the IAs for their necessary action wherever required.

I would also request to send a consolidated monthly report covering all the Commissionerates under your charge by the following month.

With

Yours sincerely

Encl : As above.

(N. RAJA)

All Chief Commissioners (By name)

will be done.

Copy to Shri B.B. Sarkar, A.C., CC Unit, Calcutta in reference to his telephonic discussion with Shri B.B. Addl. Commissioner (Vig.) today i.e. 25.6.1998.

Accepted
29/9/99
Superintendent,
CUSTOMS & CENTRAL TAXES (DIPLOMA LAW)
GUVANHATI

Plon

(RAJENDRA)
ASSISTANT COMMISSIONER (VIG)

Annexure-4

No. A-35017/28/92-Ad-III-B
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

New Delhi, the 30th June, 1994

To
All Principal Collectors of
Central Excise and Customs.
All Director Generals/Narcotics Commissioner
All the Heads of Departments under
Central Board of Excise & Customs.

Subject : Transfer-Guidelines regarding posting and
transfers of Group 'B', 'C' and 'D' officers
in the attached & subordinate offices under
Central Board of Excise and Customs.

Sir,

1. F. No. A 22015/20578-
Ad-III-B dt. 1.11.78.
2. F.No. A-22015/21/89-
Ad-III-B dt. 13.7.89.
3. F. No. A-35017/17/91-
Ad-III-B dt. 24.1.92
4. F. No. B-12014/4/92
Ad-III-B dt. 2.9.92.

In supersession of all previous
instructions, as indicated in
the margin, the following instruc-
tions/guidelines are issued in
consolidated form for regulating
the transfers and deputation of
Group 'B', 'C' and 'D' officers in the
various attached and subordinate
offices under the Central Board
of Excise & Customs :-

I. Group 'B' and Group 'C' Officers :

(1) Period of stay at one station :

(a) Executive Officers : The period of stay of an
Officer at one station should normally be 4 years.
Transfers may be made earlier if administrative
requirements or compassionate grounds, so
necessitate.

(b) Ministerial Officers : While Ministerial officers
are also liable to transfer, like Executive
Officers, routine transfer of Ministerial Officers
from one station to another should be avoided.
However, Ministerial officers are liable to be
transferred from one charge to another at periodic
intervals.

Contd..p/2

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Annex VII

II. Group 'D' staff :- Group 'DI' staff are also liable to be transferred any where within the Collectorate even though its jurisdiction extends to more than one State. However, frequent transfers of Group D staff should be avoided.

III. Postings of husband -wife teams at the same STATION :-

Guidelines contained in Department of Personnel & Training's Office Memorandum No. 22034/7/86-25tt(A) dated 03.4.86 may be followed subject to administrative requirements/exigencies.

IV. The tenure at sensitive charges and requirements, of "Cooling Off" period :-

(1) Officers posted in any of the following charges as mentioned below, on completion of his/her normal tenure, be posted to a formation/organisation/assignment other than those mentioned here below :-

- (a) Airports,
- (b) E.C.R.I.
- (c) D.G.A.E.
- (d) NCB/ED (FERA/EIB ETC.

The officers so posted in any of the aforesaid charges/organisation assignments will be required to complete the "Cooling OFF" period of not less than two years before, being considered for re-posting to any of the aforesaid charges.

V. (a) The power to relax the cooling off period etc.

The power to relax the "cooling off" period for an officer with reference to the charges mentioned in para IV shall be exercised by the P.R. Collr./ Director General Concerned, in consultation with the Head of the Department of the Officer in question.

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VI

(b) The decision to extend the normal tenure :

The decision to extend the normal tenure etc. will be governed by the provisions of recruitment rules and the DPO&T's guidelines on the tenure/deputation/executive instructions of the Board as the case may be.

VI. Transfers of Office bearers of the recognised Associations of Central Government Employees.

In regard to the transfers of Office bearers of the recognised Unions/Associations the instructions contained in the Department of Personnel & Training's O.M. No. 27/3/69-Estt. (B) dated 8.4. 1969 should be observed strictly read with future amendments, if any.

VII. Notwithstanding the instructions contained in paragraphs (I), (II), (III), the Heads of the Department will have full authority/power to transfer an officer on administrative/compassionate grounds.

The Heads of the Department will also be the deciding authority as to what would constitute difficult posting depending on the local conditions and will be fully authorised to fix tenure of posting of officers at those places, as deemed necessary for administrative requirements and exigencies of service.

VIII. General :

(i) General transfers should be effected at the end of the academic year and orders therefor should be issued sufficiently in advance. Orders issued otherwise should contain reasons on record.

(ii) Officers who are due to retire within two years or so, may not be transferred from their state/district or from the proximity of the station where they propose to settle down after retirement. Those who are posted away from such a station may, if they so request be brought to the proximity of that

Approved
27/3/69

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Annexure-4 (Contd.)

station within last one year or so of their service. All this will, however, be subject to administrative requirements.

(iii) For the purpose of transfer, the stay of an officer at a particular station should be computed with reference to the total period of his continuous stay at that station regard less of the different posts held by him there.

2. above instructions may please be followed scrupulously.

Please acknowledge the receipt of this letter.

Yours faithfully,

Sd/- R.K. MITRA)
UNDER SECRETARY

Central Board of Excise & Customs

Copy to recognised Association/Unions of Group 'B' 'C' and 'D' staff.

Sd/- Illegible

ALL-CD
Superintendent
PROVINCIAL
CUSTOMS

48

BIO-DATA

- 1. (a) Name of the Officer (in Block letters) :- SRI KSHITENDU KUMAR MALAKAR.
- (b) Designation ... :- INSPECTOR.
- (c) Educational Qualification :- B.A.
- (d) Date of appointment and grade :- 1984 as Inspector.
- (e) Date of initial appointment :- 1984.
- (f) Appointment in higher grade :- NIL
- (g) Date of Birth ... :- 03-03-1957

2. Name of Home town & State :- JHAFLONG TOWN.

3. Permanent Home address :- JHAFLONG TOWN N.E. HILLS, ASSAM.

4. Date of deputation, if any (showing the name of Deptt) :- Worked as a loan basis at D.R.I. Cell, Agartala. 73 to 74

5. Training programme attached (List out location, duration and subject) :- Location Name of the Course Period 1994

- (1) R. T. I. Calcutta Drug Law Enforcement - 5 days 15/94
- (2) -DO- Customs Law Procedure - 2 days.

6. Awards received, if any

7. History of Postings since entry :-

Sl. No.	Station. (Name of the Unit)	Post held.	From	To.
1.	Agartala Division.	A.P.R.O	7.5.84	20.6.85
2.	-DO- (Meghli Bandh Subr)	Sector Officer	20.6.85	25.7.86
3.	-DO- C.P.F	Inspector	26.7.86	20.8.88
4.	Agartala Range II	-DO-	20.8.88	20.6.90
5.	Agartala. d.C. Station	-DO-	20.6.90	19.1.91
6.	Agartala. C.P.F	-DO-	20-1-91	25.5.93
7.	Agartala. Anti Evamim	-DO-	26.5.93	20.9.93
8.	Agartala. D.R.I. Cell	I.O.	21.9.93	20.1.94
9.	Kamimganj Division	S.T.S. Branch.	18.4.94	7.11.94
10.	Kamimganj C.P.F	Inspector	7.11.94	til date 23.4.99

with L.C.S. 3.5.99 to 6.12.99.

Station: Kamimganj
Date: 8.11.96

Kshitendu, kr. Malakar,
Signature of the Official with designation.

8. Forwarding Officer's comments :

i) Particulars furnished above are verified and found to be correct.

Signature
Name & designation of Forwarding authority.

(49) ANNEXURE - IX at 78

COMMISSIONER OF CENTRAL EXCISE SHILLONG.

ESTABLISHMENT ORDER NO. 16 /2000
DATED, SHILLONG THE 4TH, FEB., 2000

Subject : Estt. Transfer, Posting and adjustment in the grade of Inspectors - order regarding.

The following Transfer, posting and adjustment in the grade of Inspector of Customs & Central Excise are hereby ordered with immediate effect and until further orders.

Sl. No.	Name S/Shri	From	To
1.	N. Bhattacharjee	<u>ICD Amingaon</u> Guwahati Cus. Div.	<u>Divl. Office</u> Silchar C.Ex. Div.
2.	R. Chakraborty	<u>A/S Unit</u> Karimganj Cus. Div.	<u>O/o Commr. Appeals</u> Guwahati.
3.	Swarup Sharma	<u>Disposal Unit</u> Cus. Hqs. Shillong	<u>Divnl. Office</u> Jorhat C.Ex. Div.
4.	Jagadish Choudhury	<u>PEC-I Range</u> Guwahati C.Ex.Div.	<u>O/o Commr. Appeals</u> Guwahati.
5.	T.C. Gayan	<u>O/o Commr. Appeals</u> Guwahati	<u>PEC-I Range</u> Guwahati Cus. Div.
6.	R.K. Das	<u>Silchar C.P.F.</u> Karimganj Cus.Div.	<u>Divnl. Office</u> Silchar C.Ex. Div.
7.	C. Biswas	<u>Technical Branch</u> Agartala Cus. Div.	<u>Agartala Range</u> Silchar C.Ex.Div.
8.	G.C. Debbarma	<u>Agartala Airport</u> Agartala Cus. Div.	<u>Dharmanagar Range</u> Silchar C.Ex.Div.
9.	R. Hazarika	<u>Agartala L.C.S.</u> Agartala Cus. Div.	<u>Agartala Range</u> Silchar C.Ex. Div.
10.	D. Chakraborty	<u>Disposal Unit</u> Agartala Cus. Div.	<u>Agartala Range</u> Silchar C.Ex.Div.
11.	R.P. Chanda	<u>Dharmanagar Range</u> Silchar C.Ex. Div.	<u>Agartala Range</u> Silchar C.Ex. Div.
12.	T.K. Sen	<u>A/S Unit</u> Agartala Cus. Div.	<u>Agartala Range</u> Silchar C.Ex.Div.
13.	Alokesh Dey	<u>Dharmanagar C.P.F.</u> Karimganj Cus. Div.	<u>Dharmanagar Range</u> Silchar C.Ex. Div.
14.	S.K. Debnath	<u>Agartala Airport</u> Agartala Cus. Div.	<u>Agartala Range</u> Silchar C.Ex. Div.

Contd...P/2.

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 Annex IX

Rajarshi Choudhury	<u>CIU-cum-VIG Br.</u> <u>Hqrs. Office Shg.</u>	<u>Divnl. Office</u> <u>Silchar C.Ex. Div.</u>
J. Das	<u>Jorapara L.C.S.</u> <u>Agartala Cus. Div.</u>	<u>Barpeta Rd. Range</u> <u>Guwahati C.Ex. Div.</u>
Kartik Sarkar	<u>A/S Unit</u> <u>Agartala Cus. Div.</u>	<u>Silchar Divn. Office</u> <u>Silchar C.Ex. Divn.</u>
Lalteawliana	<u>Khawaawi C.P.F.</u> <u>Aizawl Cus. Divn.</u>	<u>Golaghat-III Range</u> <u>Jorhat C.Ex. Divn.</u>
L. Krelo	<u>A/S Unit</u> <u>Dimapur C.Ex. Div.</u>	<u>Dimapur Range</u> <u>Jorhat C.Ex. Div.</u>
A.K. Chakraborty	<u>Moroh C.P.F.</u> <u>Imphal Cus. Divn.</u>	<u>PBC-II Range</u> <u>Guwahati C.Ex. Div.</u>
R.K. Surchandra Singh	<u>Paikul C.P.F.</u> <u>Imphal Cus. Divn.</u>	<u>Hqrs. Law Br.</u> <u>Guwahati.</u>
A.C. Roy	<u>Hqrs. Law Br.</u> <u>Guwahati</u>	<u>Technical Branch</u> <u>Guwahati C.Ex. Div.</u>
P.P. Kujur	<u>Dharmnagar C.P.F.</u> <u>Karimganj Cus. Div.</u>	<u>Sibsagar Range</u> <u>Jorhat C.Ex. Div.</u>
J. Mazunder	<u>A/S Unit</u> <u>Karimganj Cus. Div.</u>	<u>Karimganj Range</u> <u>Silchar C.Ex. Div.</u>
Tuanzakhup	<u>Imphal Range</u> <u>Silchar C.Ex. Div.</u>	<u>RBC Range</u> <u>Digboi C.Ex. Div.</u>
Chungkholen	<u>Imphal Range</u> <u>Silchar C.Ex. Div.</u>	<u>Chapaguri A/E</u> <u>Dhubri C.Ex. Div.</u>
S. Goswami	<u>Disposal Unit</u> <u>Guwahati Cus. Div.</u>	<u>Divnl. Office</u> <u>Guwahati C.Ex. Div.</u>
L.J. Synrem	<u>A.P.R.O.</u> <u>C.Ex. Hqrs. Shg.</u>	<u>PBC-I Range</u> <u>Guwahati C.Ex. Div.</u>
D.J. Sinha	<u>Technical Branch</u> <u>Guwahati Cus. Divn.</u>	<u>Jagiroad Range</u> <u>Guwahati Cus. Div.</u>
N.R. Choudhury	<u>Ghasuapara L.C.S.</u> <u>Guwahati Cus. Div.</u>	<u>Nagaon Range</u> <u>Guwahati C.Ex. Div.</u>
J.B. Sharma	<u>Mankachar P.P.</u> <u>Guwahati Cus. Div.</u>	<u>Jagiroad Range</u> <u>Guwahati C.Ex. Div.</u>
A. Hussain	<u>Ghasuapara L.C.S.</u> <u>Guwahati Cus. Div.</u>	<u>Nagaon Range</u> <u>Guwahati Cus. Div.</u>
S.K. Saha	<u>A/S Unit</u> <u>Guwahati Cus. Div.</u>	<u>Barpeta Rd. Range</u> <u>Guwahati C.Ex. Div.</u>
B.K. Saikia	<u>Law Branch</u> <u>Guwahati Cus. Div.</u>	<u>Nagaon Range</u> <u>Guwahati C.Ex. Div.</u>
Amdadul Islam	<u>Audit Branch</u> <u>C.Ex. Hqrs. Shg.</u>	<u>Divnl. Office</u> <u>Dhubri C.Ex. Divn.</u>

Contd...P/3.

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 28/80
 Annex IX

36.	H. Goswami	<u>Tezpur C.P.F.</u> <u>Guwahati Cus. Divn.</u>	<u>Dhekiajuli Range</u> <u>Tezpur C.Ex. Divn.</u>
37.	D.P. Singh	<u>Statistics Br.</u> <u>Hqrs. Office Shg.</u>	<u>Chapaguri A/E</u> <u>Dhubri C.Ex. Divn.</u>
38.	K. Goswami	<u>Audit Branch</u> <u>Hqrs. Office Shg.</u>	<u>Divnl. Office</u> <u>Tinsukia C.Ex. Divn.</u>
39.	A.K. Das	<u>Law/Disposal</u> <u>Dimapur Cus. Divn.</u>	<u>Divnl. Office</u> <u>Jorhat C.Ex. Divn.</u>
40.	N.N. Deka	<u>R.B.S. Range</u> <u>Digboi C.Ex. Divn.</u>	<u>R.B.C. Range</u> <u>Tinsukia C.Ex. Divn.</u>
41.	Ms. K. Bhuyan	<u>Technical Branch</u> <u>Guwahati C.Ex. Divn.</u>	<u>Divnl. Office</u> <u>Digboi C.Ex. Divn.</u>
42.	B.B. Borah	<u>NHK-II Range</u> <u>Dibrugarh C.Ex. Divn.</u>	<u>Divnl. Office</u> <u>Tinsukia C.Ex. Div.</u>
43.	J.M. Haokip	<u>Aizawl Range</u> <u>Silchar C.Ex. Divn.</u>	<u>Imphal Range</u> <u>Silchar C.Ex. Divn.</u>
44.	K.K. Malakar	<u>Dawki L.C.S.</u> <u>Shg. Customs Divn.</u>	<u>A/E Unit</u> <u>C.Ex. Hqrs. Shillong.</u>
45.	A. Adhikari	<u>Sholaganj L.C.S.</u> <u>Shillong Cus. Div.</u>	<u>Shillong C.Ex. Divn.</u>
46.	V.S. Diengdoh	<u>Shillong C.Ex. Divn.</u>	<u>A.P.R.O.</u> <u>C.Ex. Hqrs. Shillong.</u>
47.	Ms. T. Shyla	<u>Hqrs. Prev. Unit</u> <u>Cus. Hqrs. Shillong.</u>	<u>Shillong C.Ex. Div.</u>
48.	S.K. Roy	<u>Tech./Adjudication</u> <u>Cus. Hqrs. Shillong.</u>	<u>Shillong C.Ex. Div.</u>
49.	P. Kumar	<u>Shillong C.Ex. Divn.</u>	<u>NHK-II Range</u> <u>Dibrugarh C.Ex. Div.</u>
50.	L.N. Kham	<u>A/S Unit</u> <u>Imphal Cus. Divn.</u>	<u>RBC Range</u> <u>Digboi C.Ex. Divn.</u>
51.	T.O. Haokip	<u>Moreh C.P.F.</u> <u>Imphal Cus. Divn.</u>	<u>Margherita -I Range</u> <u>Digboi C.Ex. Divn.</u>
52.	L.H. Haokip	<u>Moreh C.P.F.</u> <u>Imphal Cus. Divn.</u>	<u>PBC Range</u> <u>Digboi C.Ex. Divn.</u>
53.	T.C. Ngulkhomang	<u>A/S Unit</u> <u>Imphal Cus. Divn.</u>	<u>Divnl. Office</u> <u>Dhubri C.Ex. Divn.</u>
54.	P. Roben Singh	<u>Technical Br.</u> <u>Imphal Cus. Divn.</u>	<u>Divnl. Office</u> <u>Digboi C.Ex. Divn.</u>
55.	L. Sinte	<u>Moreh C.P.F.</u> <u>Imphal Cus. Divn.</u>	<u>Divnl. Office</u> <u>Tinsukia C.Ex. Div.</u>

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56.	C. Zomingliana	<u>Churachadpur P.P.</u> <u>Imphal Cus. Divn.</u>	<u>Divnl. Office</u> <u>Tinsukia C.Ex. Divn.</u>
57.	M.P. Acharjee	<u>Tillabazar P.P.</u> <u>Karimganj Cus. Div.</u>	<u>O/o Comr. Appeals</u> <u>Guwahati.</u>
58.	H.P. Roy	<u>Technical Br.</u> <u>Karimganj Cus. Div.</u>	<u>Dhekiajuli Range</u> <u>Tezpur C.Ex. Divn.</u>
59.	J.G. Paul	<u>Badarpur C.P.F.</u> <u>Karimganj Cus. Div.</u>	<u>Rangapara Range</u> <u>Tezpur C.Ex. Divn.</u>
60.	P. Borbora	<u>Badarpur C.P.F.</u> <u>Karimganj Cus. Div.</u>	<u>Badarpur Range</u> <u>Silchar C.Ex. Div.</u>
61.	B.K. Bhattacharjee	<u>Fulertal C.P.F.</u> <u>Karimganj Cus. Div.</u>	<u>Divnl. Office</u> <u>Digboi C.Ex. Divn.</u>
62.	S. Deb	<u>Sutarkhandi L.C.S.</u> <u>Karimganj Cus. Div.</u>	<u>Byrnihat Range</u> <u>Shillong C.Ex. Div.</u>
63.	F. Ghosh	<u>Technical Br.</u> <u>Karimganj Cus. Div.</u>	<u>Divnl. Office</u> <u>Digboi C.Ex. Divn.</u>
64.	S.K. Dutta	<u>Bhanga P.P.</u> <u>Karimganj Cus. Divn.</u>	<u>Divnl. Office</u> <u>Digboi C.Ex. Divn.</u>
65.	P. Sahay	<u>Adjudication Br.</u> <u>C.Ex. Hqrs. Shillong</u>	<u>Calcutta Law Ceal of</u> <u>Shg. Commissionerate</u>
66.	B. Lyngdoh	<u>Audit Branch</u> <u>C.Ex. Hqrs. Shillong</u>	<u>Adjudication Br.</u> <u>C.Ex. Hqrs. Shillong.</u>
67.	S. Mushahary	<u>Audit Branch</u> <u>C.Ex. Hqrs. Shillong</u>	<u>BRPL-II Range</u> <u>Dhubri C.Ex. Divn.</u>
68.	Ms. A. Nongbri	<u>A.F.R.O.</u> <u>C.Ex. Hqrs. Shillong</u>	<u>Technical Br.</u> <u>Hqrs. C.Ex. Shillong.</u>
69.	T.B. Bhattacharjee	<u>Ferryhat L.C.S.</u> <u>Karimganj Cus. Divn.</u>	<u>Lumding Range</u> <u>Guwahati C.Ex. Div.</u>
70.	Naren Hazarika	<u>Sibsagar Range</u> <u>Jorhat C.Ex. Divn.</u>	<u>Divnl. Office</u> <u>Dibrugarh C.Ex. Div.</u>
71.	R.K. Borah	<u>Dhekiajuli Range</u> <u>Tezpur C.Ex. Divn.</u>	<u>Mongoldai Range</u> <u>Tezpur C.Ex. Divn.</u>

All the representations submitted by the Inspectors
Have been considered and acceded to, to the extent possible.

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(Z. TOCHHAWNG)
COMMISSIONER
CENTRAL EXCISE : SHILLONG.

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The following officers in the grade of Inspectors are hereby placed at the disposal of Commissioner of Customs, N.E.R., Shillong.

<u>Sl.No.</u>	<u>Name</u> <u>S/Shri</u>	<u>Present Place of Posting</u>
01.	K.P. Laloo	Inspection Cell, Hqrs. Shillong
02.	Papash Shattacharjee	Audit Branch, Hqrs. Shillong.
03.	D. Roy Choudhury	Barpeta Range.
04.	S.C. Mandal	Barpeta Road Range.
05.	Abul Majumdar	Divisional A/E, Guwahati
06.	S.C. Sharma	Tech. Branch, Guwahati
07.	M.C. Sharma	Nagaon Range
08.	Bihareh Nandi	Jagiroad Range
09.	P.L. Sinha	Nagaon Range
10.	P.N. Saikia	Nagaon Range
11.	Ranendu Dutta	O, o Commr. Appls. Guwahati.
12.	Ranabir Chakraborty	PBC-II Range, Guwahati
13.	Salaran Pegu	Sibsagar Range
14.	T.C. Mahanta	Jorhat Range
15.	K.R. Nath	Valn/Audit, Dhubri
16.	S.R. Boro	Chapaguri A/E.
17.	C.K. Chanda	A.F.R.O., Dhubri
18.	Chakrendu Baruah	Tinsukia-III Range
19.	P.L. Saikia	Tinsukia-II Range.
20.	S. Misra	Takan Range
21.	Salil Shattacharjee	Tinsukia-I Range
22.	Sivaji Chanda	Tech. Branch, Tinsukia.
23.	Sinayak Shattacharjee	A/E, Silchar Division.
24.	Smt. Champa Shome	Silchar-II Range.
25.	Smt. Shibani Shattacharjee	Silchar Range
26.	T.C. Roy	Badarpur Range.
27.	A. Ponthmilong	Audit Branch, Shillong.
28.	Smt. K.M. Syiemlieh	CTU-VIG Branch, Shillong.
29.	A.M. Paik	Audit Branch, Shillong.
30.	Sheikh Laloo	Shillong Range
31.	Debasish Modak	Shillong Division
32.	Likram Shankar	Control Room, Shillong
33.	V. Angami	Appeal Branch, Shillong.
34.	Shagirath Baruah	Hqrs. Audit Unit, Guwahati
35.	P. Chakraborty	R.B.O. Range.
36.	Madan Baruah	Luding Range.
37.	Manabendra Banik	Agartala Range
38.	S. Majumdar	Agartala Range.

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| 39. | S. Chakraborty | Agartala Range. |
| 40. | A.T. Livingstone | Agartala Range. |
| 41. | Dulal Showmick | Agartala Range. |
| 42. | Maniklal Choudhury | Agartala Range. |
| 43. | D.P. Borah | Golaghat Range-II |
| 44. | Ajoy Ghosh | Hqs. Audit Unit, Guwahati |
| 45. | Swapan Das | PEC-I Range, Guwahati. |
| 46. | Jayanta Barik | Technical Branch, Guwahati. |
| 47. | G.P. Das | Mangaldai Range. |
| 48. | B.C. Nath | Chapaguri Anti-Evasion. |
| 49. | Abdul Rouf | Nagaon Range. |

The officers posted in the Audit Branch, with special pay will be relieved on completion of their tenure.

4.2.2000

(B. THAKUR)
JOINT COMMISSIONER (P&V)
CUSTOMS & CENTRAL EXCISE
SHILLONG.

C.No. II (3) 5/ST-III/99, 1892-993

Dated : 4/2/2000

Copy forwarded for information and necessary action to:

1. The Commissioner (Customs), N.E.R., Hqs. Shillong.
2. The Joint Commissioner (Tech.), Hqs. Office, Central Excise, Shillong.
3. The Assistant Commissioner of Cus./C.Ex. _____
Cus./C.Ex. Division. The copy meant for the concerned officer(s) is/are enclosed.
4. The Assistant Commissioner, Customs/C.Excise _____
Hqs. Office, Shillong.
5. The C.A.O. of Customs & Central Excise, Shillong.
6. The P.A.O. of Customs & Central Excise, Shillong.
7. Shri/Smt. D.J. Sinha, Insp., Guwahati Cus. Divn. for compliance.
8. Accounts I & II, ST-I & II, Confdl.Br./CIU-cumVIG. Br. of Hqs. Office, Shillong.
9. The General Secretary, Group 'C' Executive Officers' Association, Customs & Central Excise, Shillong.
10. Guard File.

4.2.2000

(B. THAKUR)
JOINT COMMISSIONER (P&V)
CUSTOMS & CENTRAL EXCISE
SHILLONG.